

**Joint Committee Inspection Report**

*To be submitted before*

**THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**CENTRAL ZONAL BENCH AT BHOPAL**

*In the matter of*

**ORIGINAL APPLICATION No. 267/2024 (CZ)**

**Dushyant Gupta & Ors.**

VS

**State of Madhya Pradesh & Ors**

**Dates of inspection: - 23.01.2025**

**Members of the Committee: -**

1. One representative from the Collector, Katni (M.P.)
2. One representative from CMHO, Katni (M.P.)
3. One representative from the State Pollution Control Board (M.P.)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**CENTRAL ZONE BENCH, BHOPAL**  
**OA No. 267/2024**

**IN THE MATTER OF:**  
**DUSHYANT GUPTA**

.....**APPLICANT**

**VERSUS**

**STATE OF MADHYA PRADESH & ORS.**

.....**RESPONDENT**

**INDEX**

<b>S.No.</b>	<b>Particulars</b>	<b>Page No.</b>
1.	Joint Committee Inspection report	1-11
2.	Nomination letters from Head Office MPPCB Bhopal	Annexure-1 12-13
3.	Letter issued by MPPCB Bhopal	Annexure-2 14-15
4.	Nomination letters from District Collector Office Katni.	Annexure-3 16
5.	Sthal Nirikshan Panchama dated 23.01.2025	Annexure-4 17
6.	Google earth location map of site	Annexure-5 18
7.	Information received from Respondent No 07, Permission for cutting down 03 trees	Annexure-6 19-26
8.	Information received from Respondent No 08, NOC from, Nagar Palik Nigam Katni	Annexure-7 27-51
9.	Report submitted by Commissioner, Nagar Palik Nigam Katni	Annexure-8 52-61
10.	Copy of MPPCB Consent orders	Annexure-9 62-73

Date: 04.02.2025

Submitted by MPPCB:-

Place: Bhopal

through Counsel



**Adv. Parul Bhadoria**  
**Ph. No.: (+91)-8085977111;**  
**Email: parul.bhadoria04@gmail.com**

## Joint Committee Inspection Report

Hon'ble National Green Tribunal, Central Bench, Bhopal issued following directives on dated 23.12.2024 in the matter of O.A. No. 267/2024 (CZ), *Dushyant Gupta & Others vs. State of Madhya Pradesh & Others*: -

1. The grievance of the applicant is the conservation and promotion of green area and water source/stream within the radius of 30 meters of the adjoining closed lime mines of Madan Mohan Choubey Ward situated in Katni town of Madhya Pradesh State. The defendants no. 7,8 and 9, by filling up the closed lime mine of Khasra no.1132 of Katni town in connivance with the officer of Municipal Corporation Katni and all the government officials have cut down the huge live teak trees planted on the side of the mine, whose thickness (diameter) is 220 cm and 160 cm. And after cutting of 140 cm without permission, illegal and unauthorised construction, has been done, on which respondent no. 4 has revoked the building development permit number-1027/KMC/HDO/W- 27/2017 on 22.12.2022 for not leaving 18 meters open space towards the mine and not leaving 4.50 m open space for parking in front. Despite this, illegal builders are opening Apex Hospital on the side of the mine and doing business, and the mine water is being contaminated by throwing the dirty water of the hospital and waste medical in the mine, due to which the Apex Hospital is being operated on illegal and unauthorised construction, causing water pollution and damage to the environment, due to which the environment is being harmed by violating Katni Vikas Yojna, Madhya Pradesh Land Development Rules, Water Pollution Act and other provisions, due to which this application is presented to remove the illegal and unauthorised construction and keep it, as it is.
2. A substantial issue of environmental has been raised. Issue notice to the respondents. Returnable within four weeks.
3. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.
4. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
5. We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of:
  - (i) One Representative from the Collector, Katni (M.P.)
  - (ii) One Representative from the Member Secretary, State Pollution Control Board, (M.P.)
  - (iii) One Representative from the Chief Medical & Health Officer, Katni (M.P.)
6. The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
7. Applicant is directed to supply the required documents and copy of the application to the committee and the respondents within a weekend after compliance of service, the

Applicant has to submit an affidavit that notices and copy of the application have been served upon the committee and respondents.

8. The report in the matter be filed by the Committee by email at [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

In compliance of the above directions given by the Hon'ble NGT (CZ) in the matter of O.A. 267/2024(cz) dated 23.12.2024, the committee comprising of the following nominated members was constituted.

S. No.	Name of Department	Name of Committee Member
1.	Representative of the Collector, Katni (M.P.)	Shri Pradeep Kumar Mishra SDM, District Katni (M.P.)
2.	One representative from CMHO, Katni (M.P.)	Shri Rajesh Kumar Athya CMHO, District Katni (M.P.)
3.	Representative of State PCB, (M.P.)	Shri Sudhanshu Tiwari Regional Officer, MPPCB Katni (M.P.)

Copy of nomination letters is enclosed as **ANNEXURE-1**.

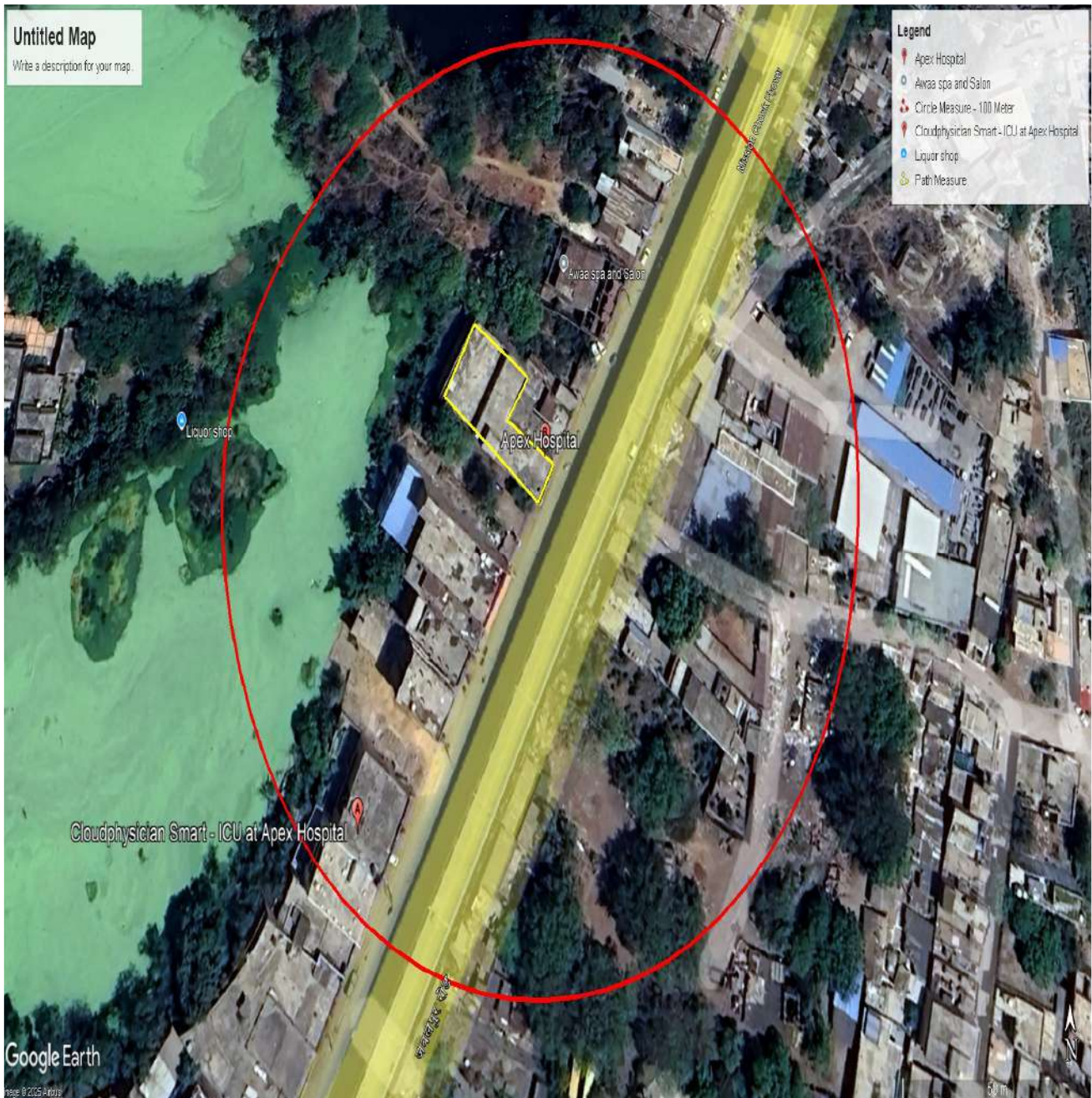
MPPCB being the Nodal Agencies in this matter, coordinated with all the concerned stakeholders including petitioner and scheduled the site visit on dated 23.01.2025. On the day of the site visit, all committee members and other stakeholders were present, Details of officials and other stakeholders present during the site visit on dated 23.01.2025 are as follows: -

1. Shri Pradeep Kumar Mishra, SDM District Katni (M.P.)
2. Shri Rajesh Kumar Athya, CMHO, District Katni (M.P.)
3. Shri Sudhanshu Tiwari, Regional Officer MPPCB (M.P.)
4. Shri Rajendra Prashad Shukla Chemist, Regional Office, Katni (M.P.)
5. Shri Sanjay Mishra, Sub Engineer, Nagar Palik Nigam, Katni (M.P.)
6. Shri Gyanchandra Nagwani (Sonu), (Respondent No. 08)

Copy of '**Sthal Nirikshan Panchnama**' recorded during site inspection dated 23.01.2025 is enclosed as **ANNEXURE-4**.

This report, containing factual information and observations made during the inspection, is being submitted by the joint committee following the field visit conducted on 23.01.2025 respectively. The report addresses the concerns raised by the petitioner and includes discussions held with the relevant stakeholders.

**Site view description:** - The “**Google Earth photograph**” showing the locations of Apex Hospital is enclosed as **ANNEXURE-5**.




(A) **Specific issues raised in the petition and factual observation:** - Specific issues raised in the petition and factual observations recorded during the inspection are tabulated below: -

S.No	Specific issues raised in the petition	Factual Observations
1.	The Respondent No. 7, 8 and 9, by filling up the closed lime mine of Khasra No. 1132 of Katni town in connivance with the officer of Municipal Corporation Katni and all the government officials have cut down the huge live teak trees planted on the side of the mine, whose thickness (diameter) is 220 cm and 160 cm. And after cutting of 140 cm without permission, illegal and unauthorised construction, has been done	In the petition, it is stated that unauthorized construction is being carried by the Respondent No. 7, 8 & 9 by cutting down the huge live teak tree, in view of the the above Respondent No 07 Shri Vikas Gupta has submitted the documents in which they have obtained the permission for cutting down 03 trees from Nagar Palik Nigam – Katni Vide letter Number 595 Dated 22.08.2017 by submitting fees through receipt number 88408 Dated 11.10.2017, Description of quantity and number of trees are specified in letter number 2026 dated 02.11.2027 issued by Range officer, Range office katni and Approval of transit Pass for the trees was provided by District forest officer vide letter number 908 Dated 03.03.2020 All documents are enclosed as <b><u>ANNEXURE-6.</u></b>
02	Respondent No. 4 has revoked the building development permit number-1027/ KMC/ HDO/ W-27/2017 on 22.12.2022 for not leaving 18 meters open space towards	As per the available documents Respondent number 08 has obtained No objection certificate from Health Division, Nagar palik Nigam Katni vide Letter Number

	<p>the mine and not leaving 4.50 m open space for parking in front. Despite this, illegal builders are opening Apex Hospital on the side of the mine and doing business,</p>	<p>08 Dated 01.05.2024, Fees has been submitted by Receipt no 4360067118 Dated 01.05.2024, All documents are enclosed as <b><u>ANNEXURE-7</u></b> Report submitted by Nagar Palik Nigam, katni in above matter is enclosed as <b><u>ANNEXURE-8</u></b></p>
<b>03</b>	<p>Mine water is being contaminated by throwing the dirty water of the hospital and waste medical in the mine, due to which the Apex Hospital is being operated on illegal and unauthorised construction, causing water pollution and damage to the environment</p>	<p>During inspection it is observed that, Source of water is Bore well Respondent number 08 has installed Effluent Treatment Plant of 10 KLD in the hospital premises for treatment of waste water in compliance of Special condition given in Consent To Establish by Madhya Pradesh Pollution Control Board vide consent order number CTE – 121822 Dated 21.05.2024, Respondent number 08 has submitted water flow char with quantity, Other solid waste generated from hospital is segregated in colour coded bins and than waste is collected by Common Bio Medical Treatment Facility M/s Elite Engineers Jabalpur, PP has signed MOU and obtained Certificate of Membership from CBWTF Certificate No. 0330/549-B Dated 28.05.2024, All documents are enclosed as <b><u>ANNEXURE-9</u></b></p>





 **GPS Map Camera**

Katni, Madhya Pradesh, India  
R9hq+v4r, Anand Vihar, Katni, Madhya Pradesh  
483504, India  
Lat 23.83001° Long 80.387888°  
23/01/25 01:29 PM GMT +05:30



Google



 **GPS Map Camera**

Katni, Madhya Pradesh, India  
R9hq+v4r, Anand Vihar, Katni, Madhya Pradesh 483504,  
India  
Lat 23.829936° Long 80.387838°  
23/01/25 01:30 PM GMT +05:30

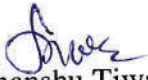



Google

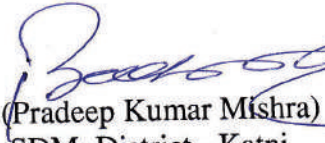


(B) **Recommendation:** - Based on the observation made during the site inspection, the following are recommendations: -

- (i) Prior permission was obtained by respondent 07 for cutting down 03 number of trees from concerned department.
- (ii) About 15 Foot land is available between mine and apex hospital building, Parking is provided in adjoin plot by hospital management.
- (iii) To treat waste water 10 kld ETP plant is installed in the premises, No untreated water darning out to the mine is observed during inspection.
- (iv) Solid waste was segregated in colour coded bins and then collected by Common Bio Medical Treatment Facility M/s Elite Engineers Jabalpur, No traces of Bio Medical Waste is seen in Mine water.

  
(Sudhanshu Tiwari)  
Regional Officer  
MPPCB Katni

  
(Rajesh Kumar Athya)  
CMHO - Katni

  
(Pradeep Kumar Mishra)  
SDM, District - Katni



**मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,**  
**पर्यावरण परिसर, ई-5, अरेय कॉलोनी, भोपाल-462016**

Fax No : +91-755-2463742 E-mail : it\_mppcb@rediffmail.com



कमांक 4264 /विधि/एनजीटी/प्रनिबो/2024,

भोपाल, दिनांक

// आदेश //

30 DEC 2024

सिविल प्रकिया संहिता 1908(1908 का अधिनियम संख्याक 5) के आदेश सत्ताईस के नियम 1 तथा 2 के अधीन प्रदत्त शक्तियों को प्रयोग में लाते हुये क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म0प्र0 प्रदूषण नियंत्रण बोर्ड, कटनी को (पक्षकारों के नाम) OA 267/2024 (दुष्यंत गुप्ता विरुद्ध मध्यप्रदेश शासन व अन्य) सेन्ट्रल बेंच, में म0प्र0 प्रदूषण नियंत्रण बोर्ड की ओर से प्रभारी अधिकारी के रूप में अभिवचनों पर हस्ताक्षर करने और उन्हें सत्यापित करने के लिये तथा कार्य करने, आवेदन पत्र करने और उपसंजात होने के लिये नियुक्त करते हैं। प्रभारी अधिकारी को यह आदेश दिया जाता है, कि म0प्र0 विधि और विधायी कार्य विभाग नियमावली में वर्णित कर्तव्यों तथा उत्तदायित्वों के अतिरिक्त वह अपनी नियुक्त के तुरन्त पश्चात अन्य बातों के साथ ऐसी रीति में जिसके ब्यौरे नीचे दिये गये है, निम्नलिखित कार्य करेगा :-

- (1) प्रभारी अधिकारी, मामले के तथ्यों के बारे में तुरन्त ऐसी जाँच करेगा जैसा कि आवश्यक हो और याचिका में उठाये गये समस्त बिन्दुओं का पैरा अनुसार उत्तर देते हुये और ऐसी अतिरिक्त जानकारी देते हुये, जिनसे कि मामले के संचालन में बोर्ड अभिभाषक को सहायता पहुँचाने की संभावना हो। रिपोर्ट तैयार करेगा। यदि किसी प्रकरण पर विधि विभाग से परामर्श किया गया था, तो उस विभाग की राय भी रिपोर्ट में विनिर्दिष्ट रूप से निर्दिष्ट की जावे।
- (2) समस्त सुसंगत फाइलें, दस्तावेज, नियम, अधिसूचना तथा आदेश एकत्रित करेगा।
- (3) याचिका में उठाये गये समस्त बिन्दुओं का पैरा अनुसार उत्तर देते हुये और ऐसी अतिरिक्त जानकारी देते हुये जिनसे की बोर्ड द्वारा नियुक्त अभिभाषक को सहायता पहुँचाने की संभावना है, एक रिपोर्ट तैयार करेगा।
- (4) उक्त रिपोर्ट तथा सामाग्री के साथ बोर्ड अधिवक्ता से सम्पर्क करेगा।
- (5) बोर्ड अधिवक्ता की सहायता से लिखित कथन/उत्तर तैयार करवायेगा।
- (6) प्रभारी अधिकारी निम्नलिखित कागजपत्र भेजेगा :-
  - (1) बादपत्र की एक प्रति के साथ बोर्ड की एक रिपोर्ट।
  - (2) प्रस्तावित लिखित कथन का एक प्रारूप।
  - (3) उन सभी दस्तावेजों की एक पूरी सूची, जिन्हें साक्ष्य स्वरूप फाइल करना माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल बेंच में प्रस्तावित है, और जिनकी प्रस्तुत रिपोर्ट में अपेक्षा की गई है।
  - (4) मामले के विशादीकरण के लिये आवश्यक कागज पत्रों की प्रतियां, इसमें बाद की सुनवाई की तारीख भी वर्णित होनी चाहिये।
- (7) मामले की तैयारी और संचालन करने में बोर्ड अधिवक्ता का सहयोग करना और मामले उसके प्रक्रम और प्रगति में नियत किये गये कर्तव्यों से स्वयं को सदैव ही अवगत रखना।

जब भी कोई आदेश/निर्णय विशिष्ट तथा बोर्ड के विरुद्ध पारित किया जाता है तो बोर्ड को सूचित करना तथा उसकी प्रमाणित प्रति प्राप्त करने के लिये उसी दिन या आगामी कार्य दिवस को आवेदन करना।

Imp  
M.P. State  
Comp. Dept.  
19.12.24  
19.12.24  
19.12.24



**मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,**  
**पर्यावरण परिसर,ई-5,अरेय कॉलोनी,भोपाल-462016**



Fax No :+91-755-2463742 E-mail : it\_mppcb@rediffmail.com

- (9) अपनी रिपोर्ट के साथ आदेश/निर्णय की प्रमाणित प्रति तथा बोर्ड अधिवक्ता की राय अगली कार्यवाही के किये जाने के लिये इस बोर्ड को भेजेगा।
- (10) यह देखना कि आवेदन करने मे तथा प्रमाणित प्रतियां प्राप्त करने, रिपोर्ट बनाने, राय प्राप्त करने और उसकी सूचना देने में समय नष्ट नहीं हो।
- (11) जैसे कि उसे अपना स्थानान्तरण आदेश प्राप्त होता है वह अर्घ शासकीय पत्र के माध्यम से तत्काल जानकारी देगा। वह वर्तमान पद का भार सौंप देने के पश्चात भी जब तक प्रभारी अधिकारी बना रहेगा, जब तक अन्य प्रभारी अधिकारी नियुक्त नहीं कर दिया जाये।
- (12) प्रभारी अधिकारी,मामला तैयार करने में बोर्ड अधिवक्ता को हर संभव सहयोग देगा तथा इस बात के लिये उत्तरदायी होगा कि,कोई महत्वपूर्ण पत्र या दस्तावेज आप्रकटिक/छुपी हुई न रह जाये।
- (13) प्रभारी अधिकारी या लोक अभियोजक मुर्करर है तो वह जैसे ही विनिश्चय होता है परिणाम की रिपोर्ट सदस्य सचिव को करेगा। निर्णय की एक प्रति अभी प्राप्त की जाये और रिपोर्ट के साथ भेजी जाये।
- (14) प्रभारी अधिकारी या यदि लोक अभियोजक मुर्करर है तो वह इस बात के लिये उत्तरदायी होगा कि उन मामलों में जहाँ किसी वाद के प्रकम में कार्य किये गये किसी अंतरिम आदेश का पुर्नरीक्षण आपेक्षित है। समय पर कार्यवाही की गई है। अतएव वह इस आदेश की प्रति जैसे ही पारित की जाये सदस्य सचिव को अपनी अनुशंसा के साथ बोर्ड को अग्रेषित करें।

संलग्न :- उपरोक्तानुसार।

वरिष्ठ वैज्ञानिक अधिकारी(विधि)  
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,भोपाल  
भोपाल, दिनांक 30 DEC 2024

पृ0क्र0 4265 /विधि/एनजीटी/प्रनिबो/2024,  
प्रतिलिपि :-

- (1) क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म0प्र0 प्रदूषण नियंत्रण बोर्ड, कटनी प्रभारी अधिकारी की ओर अग्रेषित साथ ही बोर्ड अधिवक्ता से सम्पर्क करने तथा अपनी प्रत्येक भेंट (विजिट) पर बोर्ड अधिवक्ता से आगे की कार्यवाही के लिये सलाह करने और मामले में अपनी प्रगति रिपोर्ट के साथ सदस्य सचिव को भेजने हेतु अग्रेषित मामले की प्रगति रिपोर्ट की एक प्रति बोर्ड को सदैव ही भेजी जावे। कृपया प्रकरण की आगामी सुनवाई से पूर्व रिपोर्ट माननीय अधिकरण के समक्ष प्रस्तुत करें, ताकि निर्धारित समयावधि में माननीय एनजीटी के आदेश का पालन हो सके।
- (2) श्रीमती पारुल भदौरिया, रिटेनर, सी-609, यूसीआई लॉयर्स चेम्बर, भोपाल की ओर आवश्यक कार्यवाही हेतु प्रेषित।

वरिष्ठ वैज्ञानिक अधिकारी(विधि)  
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,भोपाल

## ANNEXURE-2



**मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,**  
पर्यावरण परिसर, ई-5, अरेय कॉलोनी, भोपाल-462016

Fax No : +91-755-2463742 E-mail : it\_mppcb@rediffmail.com



कमांक 4266 /विधि/NGT(CZ)/प्रनिबो/2024,

भोपाल, दिनांक /2024,

30 DEC 2024

प्रति,

1 कलेक्टर,  
कलेक्टर कार्यालय,  
कटनी (म.प्र.) ।

2 मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी  
जिला शासकीय अस्पताल,  
गोले बाजार, कटनी (म.प्र.)-483501

विषय :- माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल बेंच भोपाल के प्रकरण कमांक 267/2024 (दुष्यंत गुप्ता विरुद्ध मध्यप्रदेश शासन व अन्य) में दिनांक 23.12.2024 को पारित आदेश के अनुपालन बावत् ।

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल बेंच भोपाल द्वारा प्रकरण कमांक 267/2024 के अन्तर्गत पारित आदेश दिनांक 23.12.2024 का कृपया अवलोकन हो, आदेश के मुख्य अंश निम्नानुसार है :-

"The grievance of the applicant is the conservation and promotion of green area and water source/stream within the radius of 30 meters of the adjoining closed lime mines of Madan Mohan Choubey Ward situated in Katni town of Madhya Pradesh State. The defendants no. 7,8 and 9, by filling up the closed lime mine of Khasra no. 1132 of Katni town in connivance with the officer of Municipal Corporation Katni and all the government officials have cut down the huge live teak trees planted on the side of the mine, whose thickness (diameter) is 220 cm and 160 cm. And after cutting of 140 cm without permission, illegal and unauthorised construction has been done, on which respondent no. 4 has revoked the building development permit number-1027/KMC/HDO/W27/2017 on 22.12.2022 for not leaving 18 meters open space towards the mine and not leaving 4.50 m open space for parking in front. Despite this, illegal builders are opening Apex Hospital on the side of the mine and doing business, and the mine water is being contaminated by throwing the dirty water of the hospital and waste medical in the mine, due to which the Apex Hospital is being operated on illegal and unauthorised construction, causing water pollution and damage to the environment, due to which the environment is being harmed by violating Katni Vikas Yojna, Madhya Pradesh Land Development Rules, Water Pollution Act and other provisions, due to which this application is presented to remove the illegal and unauthorised construction and keep it, as it is.

We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

- One Representative from the Collector, Katni (M.P.)
- One Representative from the Member Secretary, State Pollution Control Board, (M.P.)
- One Representative from the Chief Medical & Health Officer, Katni (M.P.)

The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

The report in the matter be filed by the Committee by email at [ngtczbbho-mp@gov.in](mailto:ngtczbbho-mp@gov.in).

माननीय अधिकरण द्वारा पारित आदेशानुसार छः सप्ताह में एक्शन टेकन रिपोर्ट प्रस्तुत करने के निर्देश दिये है । प्रकरण की आगामी सुनवाई दिनांक 05.02.2025 को नियत है।

Emb  
Mr. Prateek  
Cmtr. Dgtt.  
Pl. do needful  
action urgent  
08/11/25



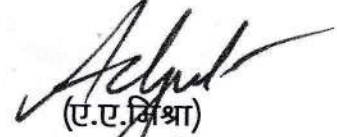
**मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,**  
**पर्यावरण परिसर, ई-5, अटैच कॉलोनी, भोपाल-462016**



Fax No : +91-755-2463742 E-mail : it\_mppcb@rediffmail.com

अतः आपके कार्यालय से एक प्रतिनिधि नामांकित किये जाने का अनुरोध है, ताकि निर्धारित समयावधि में माननीय अधिकरण द्वारा पारित आदेश का पालन सुनिश्चित हो सके। बोर्ड की ओर से समिति हेतु क्षेत्रीय अधिकारी, कटनी को सदस्य तथा इस प्रकरण में प्रभारी अधिकारी नियुक्त किया जाता है। जिनका मोबाईल नम्बर 9575643998 है।

संलग्न :-एनजीटी आदेश ।

  
(ए.ए.मिश्रा)  
सदस्य/सचिव

प्रतिलिपि :-

✓ क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, कटनी को निर्देशित किया जाता है कि गठित समिति के नामित अधिकारी से प्रकरण में समन्वय कर निर्धारित समयावधि में रिपोर्ट प्रस्तुत किया जाना सुनिश्चित करे ।

## ANNEXURE-3

### कार्यालय कलेक्टर जिला कटनी (म.प्र.)

कमॉक /1307/ प्रदूषण / 2025

कटनी दिनांक 20/01 / 2025

// आदेश //

मेसर्स एपेक्स हास्पिटल मदन मोहन चौबे वार्ड, तहसील – कटनी नगर, जिला – कटनी (म.प्र.) के द्वारा खसरा नंबर 1132 में बड़े वृक्षों को बिना अनुमति के काटकर अनाधिकृत रूप से बिल्डिंग का निर्माण कर अस्पताल के संचालन के संबंध में माननीय राष्ट्रीय हरित अधिकरण प्रकरण कमॉक 267/2024 (CZ) के अनुपालन में निरीक्षण हेतु निम्नानुसार जांच समीति का गठन किया जाता है :-

1. अनुविभागीय दंडाधिकारी, कटनी।
2. मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी, जिला कटनी।
3. क्षेत्रीय अधिकारी म.प्र.प्रदूषण नियंत्रण बोर्ड, कटनी।

उपरोक्त समिति माननीय राष्ट्रीय हरित अधिकरण प्रकरण कमॉक 267/2024 (CZ) के अनुपालन में 06 सप्ताह के अंदर जांच कर विस्तृत निरीक्षण रिपोर्ट माननीय राष्ट्रीय हरित अधिकरण के समक्ष प्रस्तुत करना सुनिश्चित करेगी।

(दिलीप कुमार यादव)  
कलेक्टर

जिला – कटनी (म.प्र.)

पृ0 कमॉक/ / प्रदूषण / 2025




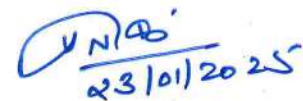



कटनी दिनांक / / 2025

- प्रतिलिपि:-
1. मा.राष्ट्रीय हरित अधिकरण सेंट्रल जोन बैंच भोपाल की ओर सूचनार्थ।
  2. सदस्य सचिव म.प्र.प्रदूषण नियंत्रण बोर्ड भोपाल की ओर सूचनार्थ।
  3. अनुविभागीय दंडाधिकारी कटनी की ओर सूचनार्थ एवं पालनार्थ।
  4. मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी, जिला कटनी की ओर सूचनार्थ एवं पालनार्थ।
  5. क्षेत्रीय अधिकारी म.प्र.प्रदूषण नियंत्रण बोर्ड कटनी की ओर सूचनार्थ एवं पालनार्थ।

(दिलीप कुमार यादव)  
कलेक्टर

जिला – कटनी (म.प्र.)

भाज रिजॉड 23/01/2025 को माननीय राष्ट्रीय हरित अधिकरण उ.इ. 267/2024 (C2) में पारित किये गए रिजॉड 23/01/2025 के परिपाक के कारिन सक्ति के प्रतिकिधी 1. क.कि.न. कपी (राज्य) 2. मुख्य निविदा एवं आवेदन संधिकारी कपी, 3. क्षेत्रीय संधिकारी न.७. उद्योग विभाग को. कपी द्वारा संयुक्त रूप से प्रकरण में वर्तित स्थल खण्ड 1132, मजतौध चौक को. कपी तहसील कपी (नगर), जिला- कपी का निरीक्षण किया गया/ निरीक्षण के दौरान उद्योग के उल्लिखित बिंदु के अनुसार बंधन काले संबंधी जानकारी, पाकिंग फीस, विजिंग के फीडे इतरी गरी जाह एवं सक्षिपाल के दिक्कत काले धरेष उद्योग जल की उपचार व्यवस्था का कुत्पायन किया गया/ तत्कालीन के विहित रिपोर्ट संबंधित विभागों के जल जानकारी के अनुसार सत्यापन करते हुके अतिरिक्त उद्योग क्षेत्रों की जा रही है/ पंचनामा पकर कुत्पायन तथा व सहायक कार्यकें गये।

1. क.कि.न. कपी (राज्य) - 
2. मुख्य निविदा एवं आवेदन संधिकारी- को. - 
3. क्षेत्रीय संधिकारी उद्योग विभाग को. कपी - 
4. मनीष ज्योतिषी - 
5. शारंग पी. शुक्ला - 
6. डा. राजी मूलचंदानी - 
7. विनीत मेहरोत्रा - 
8. Vyoma NDA

# ANNEXURE-5



कार्यालय नगरपालिक निगम, कटनी

59.5.../लो0नि0वि0/अनुज्ञा शाखा/2017

कटनी दिनांक. 22/08/2017

श्री विकास गुप्ता पार्टनर से0 शिवा बिल्डकॉन  
श्री गोपालचारी गुप्ता  
समदडिया सिटी, माधवनगर कटनी

ANNEXURE-6

विषय:- वृक्ष काटने की अनुमति बाबद्।

संदर्भ:- आपका पत्र क्रमांक 4283 दिनांक 11/08/2017

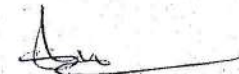
000

उपरोक्त विषयांतर्गत आपके संदर्भित पत्र के परिपेक्ष्य में निम्नांकित शर्तों के अधीन आपको वृक्ष काटे जाने की अनुमति प्रदान की जाती है:-

- 1- नगरपालिक निगम, कटनी में क्षेत्रीय उपयंत्री द्वारा किये गये स्थल निरीक्षण एवं प्रतिवेदन अनुसार आपकी भूमि पर स्थापित वृक्षों को सुरक्षा की दृष्टि से आपके द्वारा स्वयं कटवाया जावेगा।
- 2- कटवाये जाने वाले वृक्ष के अनुपात में आपको 05 गुना वृक्षारोपण कराना अनिवार्य होगा तथा काटे जाने वाले वृक्ष की लकड़ी की सुरक्षा की जिम्मेदारी आपकी ही रहेगी तथा वृक्ष को काटने की सूचना आपके द्वारा वन विभाग को दी जाना अनिवार्य रहेगी।
- 3- तीन वृक्ष कटवाये जाने हेतु निर्धारित दर राशि रूपये:- 1500/- निगम कार्यालय में पत्र प्राप्ति के 15 दिवस के अंदर जमा कराना अनिवार्य होगा।

उपरोक्तानुसार शर्तों के अधीन वृक्ष काटने की अनुमति मान्य होगी। सूचित होते।



  
कार्यपालन यंत्री  
प्राधिकृत अधिकारी  
नगरपालिक निगम, कटनी



विधि  
नगर पालिक निगम, कटनी

RECEIPT सीट

By Cash: 1500/- Rs.

रसीद क्रमांक 88408

TPC#1017/1

दिनांक 11/10/2017

श्री/श्रीमती/मैसर्स

विकास गुप्ता पार्टनर में. शिवा विन्डकॉन, गोपालचारी गुप्ता माधव ना  
कटनी, पता :- बाबट क. :-

से रुपये (अंकों में)

1500.00

बाबट

एक हजार पाँच सौ रुपये  
वक्ष काटने की अनुमति शुल्क

सधन्यवाद प्राप्त हुए।



प्राप्तकर्ता

rajkumar payasi

काउन्टर नं.

125 हस्ताक्षर प्राप्तकर्ता

*(Handwritten signature)*

# कार्यालय वन परिक्षेत्र अधिकारी कटनी (सामान्य)

फोन नं. 07622-220041 (कार्या.), मोबाईल नं. 9424792727, Email - rokatani@mpforest.org

क्रमांक / 2026

कटनी / दिनांक 2 / 11 / 2017

प्रति,

उपवनमंडलाधिकारी,  
(पूर्व) कटनी।

विषय:- वृक्ष काटने की सूचना बाबत।

संदर्भ:- आपका पत्र क्र०/7143 दिनांक 31.10.2017

— 0 —

विषयांकित में निवेदन है, कि आवेदक श्री विकास गुप्ता आत्मज श्री गोपालचारी गुप्ता निवासी समदड़िया सिटी माधवनगर कटनी (मे./—शिवा बिल्डकॉन) के निम्नानुसार साईज के सागौन के पेड़ कटवाने की अनुमति चाही गयी थी मेरे द्वारा मौके पर जाकर निरीक्षण किया गया। अतः नियमानुसार आवेदक द्वारा पेड़ कटवाकर विभाग को सूचना दी जाने की अनुशंसा की जाती है।

क्र०	प्रजाति	गोलाई (से०मी०)	रो०मी०	वृक्ष संख्या	गुणांक	घ०मी०
1	सागौन	41-60	59	1	0.050x1	0.050
2	—	61-80	78	1	0.120x1	0.120
3	—	41-60	42	1	0.050x1	0.050
<b>Total</b>						<b>0.220</b>

संलग्नक संलग्न

(नम्रता अग्रवाल)  
परिक्षेत्र अधिकारी  
सामान्य, वन परिक्षेत्र कटनी

क्रमांक 2044

दिनांक 03/11/2017

श्रीमान उपवनमंडलाधिकारी निवेदन, वन मंडल कटनी

कार्यालय में श्री नगरपालिका त्रिगुप्त कल्याण के पत्र क्र० 2595 दिनांक 22/8/17 के माध्यम से आवेदन प्राप्त है 1500 लीटर किलो जोकर वृक्ष काटने की सूचना वन विभाग को दी गई है। अतः उक्त आवेदन के पालनार्थ आवेदक को वृक्ष कटवाने की अनुमति प्रदान करने की अनुशंसा की जाती है। अनुमानित मात्रा 0.220 घ. मी. है।  
प्रतिवेदा अधिकारी कटनी



उप वन मंडलाधिकारी  
कटनी (पूर्व)

कार्यालय सामान्य वन मंडल, कटनी

फोन नंबर 07622-227417 (कार्यालय), 223139 (निवास), 220700 (फैक्स)

Email- dfotkatn@mp.gov.in

क्रमांक/सजसव आकिक/ 7143  
प्रति,

कटनी दिनांक/ 31-10-2017

उप वन मंडल अधिकारी  
पूर्व कटनी

- विषय :- वृक्ष काटने की सूचना बावत।  
संदर्भ :- आपका पत्र क्रमांक/ 203 दिनांक 28.01.2017

उपरोक्त विषयांतर्गत आवेदक श्री विकास गुप्ता आत्मज श्री गोपालचारी गुप्ता निवासी समदहिया सिटी माधवनगर कटनी (मे./- शिवा बिल्डकॉन) के 03 सागौन वृक्ष बिदोहन से संबंधित प्रकरण आपके द्वारा संदर्भित पत्र से प्रस्तुत किया गया है। प्राप्त प्रकरण मूलतः आपकी ओर प्रेषित कर लेख है कि प्रकरण का नियमों के परिपेक्ष्य में परीक्षण करें व प्राप्त होने वाली अनधिकृत मात्रा का आंकलन करें स्पष्ट टीप सहित प्रस्तुत करें।

वन मंडल अधिकारी  
सामान्य वन मंडल कटनी

सामान्य वन मंडल अधिकारी  
कटनी  
2/11/2017  
035  
Karni  
मात्रा का आंकलन का  
टीप प्रस्तुत करें।

अपराध या अवैध शिकार से सम्बंधित टोल फ्री नम्बर 1555312 अथवा 1800 233 4396 पर सूचना दीजिए- "दिन या रात कभी भी"

रजसव 2 doc  
दि 2-11-17

# कार्यालय वन परिक्षेत्र अधिकारी कटनी (सामान्य)

फोन नं 07622-220041 (कार्या), मोबाईल नं 9424792727. Email - rokatarni@mpforest.org

क्रमांक / 1990 कटनी / दिनांक 26 / 10 / 2017

प्रति,

वनमंडलाधिकारी,  
सामान्य वनमण्डल,  
कटनी।

द्वारा:- उपवनमंडलाधिकारी (पूर्व) कटनी।

विषय:- वृक्ष काटने की सूचना बाबत।

संदर्भ:- आपका पत्र क्र0 / रा0आ0 / 6986 कटनी, दिनांक 24.10.2017

—0—

विषयांकित में निवेदन है, कि आवेदक श्री विकास गुप्ता आत्मज श्री गोपालचारी गुप्ता निवासी समदड़िया सिटी माधवनगर कटनी (मे./-शिवा विल्डकॉन) के निम्नानुसार साईज के सागौन के पेड़ कटवाने की अनुमति चाही गयी थी मेरे द्वारा मौके पर जाकर निरीक्षण किया गया। अतः नियमानुसार आवेदक द्वारा पेड़ कटवाकर विभाग को सूचना दी जाने की अनुशंसा की जाती है।

क्र0	प्रजाति	साईज
1	सागौन	गोलाई 59 से0मी0
2	—	गोलाई 78 से0मी0
3	—	गोलाई 42 से0मी0

मण्डल आ0  
16.10.2017  
26/10/2017  
कटनी प्र0

(नम्रता अग्रवाल)  
परिक्षेत्र अधिकारी  
सामान्य, वन परिक्षेत्र कटनी

कार्यालय उपवन मंडल अधिकारी

2003 26/10/2017

आधिकारी  
वनमंडल

8/12

शुभतः वन मंडल अधिकारी वनमंडल कटनी  
की ओर आवेदक कार्यालय हेतु संदेश बन्धित है।

उप वन मंडल अधिकारी  
कटनी (पूर्व)

आधिकारी सामान्य वन परिक्षेत्र  
कटनी  
11/10/2017

शुभतः उपवनमंडल (पूर्व) की ओर प्रेषित का - संभव है कि  
प्रकाश शुभतः प्रेषित न करे, अपनी स्फूर्त वीप दर्शावे।

28/10



प्रति,

श्रीमान् वन परिक्षेत्र अधिकारी  
वनमंडल कार्यालय-जिला-कटनी (म0प्र0)

विषय:- वृक्ष काटने की सूचना बावत।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि राष्ट्रीय राज्य मार्ग क्रमांक 07 वरगवां कटनी में मेरे स्वामित्व की भूमि है, जिसमें 03 सागौन के वृक्ष लगे हुये हैं जिसकी अनुमति नगर निगम कटनी के कार्यालय के पत्र क्रमांक 2595/लो0नि0वि0/अनुज्ञा शाखा, कटनी दिनांक 22.08.2017 संदर्भित पत्र क्रमांक 4283 दिनांक 11.08.2017 को जारी कर मुझ आवेदक को वृक्ष काटने की विधिवत अनुमति प्रदान की गई है जिसकी निर्धारित राशि 1500/- निगम कार्यालय में पत्र प्राप्ति के 15 दिवस के अंदर करा दी गई है यह कि उक्त पेड़ के काटे जाने पर उसका परिवहन जिले से बाहर नहीं किये जावेगा एवं उक्त पेड़ की लकड़ी को मेरे निजी उपयोग में लिया जावेगा।

अतः आपके समक्ष उक्त वृक्ष काटने की अनुमति के संबंध में आपके समक्ष सूचना पत्र प्रस्तुत है विधिसम्मत कार्यवाही करने की कृपा करें।

सादर

संलग्न-

भवदीय

श्री विकास गुप्ता

पिता श्री गोपालचारी गुप्ता

निवासी- समदड़िया सिटी माधव नगर कटनी

मो0 9425157004

कार्यालय नगर पालिक निगम कटनी  
के पत्र क्रमांक 2595/लो0नि0वि0/अनुज्ञा  
शाखा, कटनी दिनांक 22.08.2017

कार्यालय-वन परिक्षेत्र अधिकारी  
श्रीमान् वनमंडल कार्यालय  
कटनी

1931 16-10-11  
वनमंडल कार्यालय  
कटनी

वन परिक्षेत्र अधिकारी  
कटनी

Office  
19022  
23/10/2017

Office Infront of New ACC Colony, M.E.S. Colony, Main Road, Madhav Nagar, Katni (M.P.)

Cell : 09425181779, 09425157004, 08889303337

## कार्यालय सामान्य वनमंडल अधिकारी वन मंडल, कटनी

फोन नंबर 07622-227417 (कार्यालय), 223139 (निवास), 220700 (फैक्स)

Email-dfokatn@mp.gov.in, dfokatni@rediffmail.com

क्रमांक/राजस्व आंकिक/ 908

कटनी, दिनांक/ 03/03/2020

प्रति,

उपवनमंडल अधिकारी  
पूर्व कटनी

विषय : टी.पी. प्रदाय बावत्।

उपरोक्त विषयांतर्गत प्रकरण में श्री गुलजार सिंह चौहान, एवं अजय सिंह चौहान द्वारा बारम्बार भूमि को अपने स्वामित्व की होने की शिकायत करने के पश्चात् प्रकरण में आवेदक श्री विकास गुप्ता वल्द श्री गोपालचारी गुप्ता में/- शिवा बिल्डकॉन समदडिया सिटी माधव नगर कटनी को प्राप्त वनोपज के परिवहन हेतु टी.पी. प्रदाय करने की कार्यवाही अवरूद्ध रही। अतः शिकायतकर्ता श्री गुलजार सिंह वास्ते श्री अजय सिंह चौहान के द्वारा प्रस्तुत प्रतिवेदन पर आपके द्वारा बिन्दुवार जाँच करते हुये अपने पत्र क्रमांक/306 दिनांक 05.02.2020 से इस कार्यालय में प्रतिवेदन एवं प्रमाण सहित अभिलेख संलग्न कर प्रस्तुत करते हुये सूचित किया है कि प्रकरण के निराकरण हेतु आपके द्वारा पत्र क्रमांक/3054 दिनांक 20.11.2019 से शिकायतकर्ता श्री अजय सिंह चौहान एवं आवेदक श्री विकास गुप्ता को भूमि खसरा नम्बर 1132/42 में काटे गये 03 नग सागौन वृक्षों के संबंध में भूमि स्वामित्व के अभिलेख स्वयं उपस्थित होकर प्रस्तुत करने हेतु पेशी दिनांक 27.11.2019 नियत कर सूचित किया गया। निर्धारित दिनांक में श्री विकास गुप्ता द्वारा रजिस्ट्री, बैनामा की छायाप्रति प्रस्तुत की गई। जिसका आपके द्वारा अवलोकन करने पर उक्त भूमि शिवा बिल्डकॉन द्वारा पार्टनर हीरानंद वल्द किशनचन्द टहलरमानी निवासी हाउसिंग बोर्ड कटनी भूमि स्वामी विकास गुप्ता निवासी समदडिया सिटी, माधव नगर कटनी, के नाम दर्ज पाई गई। शिकायतकर्ता श्री गुलजार सिंह चौहान वास्ते श्री अजय सिंह चौहान द्वारा पेशी दिनांक 27.11.2019 को आपके कार्यालय में उपस्थित होकर लिखित आवेदन प्रस्तुत किया कि मुझे प्रकरण से संबंधित आवश्यक दस्तावेज प्रस्तुत करने हेतु एक सप्ताह से अतिरिक्त समय दिया जावे। अतः आपके द्वारा श्री गुलजार सिंह चौहान को उक्त भूमि के स्वामित्व के अभिलेख प्रस्तुत करने हेतु पुनः दिनांक 06.12.2019 की तिथि नियत की गई। नियत दिनांक को शिकायतकर्ता श्री गुलजार सिंह चौहान द्वारा भूमि के स्वामित्व के अभिलेख प्रस्तुत न करते हुये श्री विकास गुप्ता के विरुद्ध नगर पालिक निगम कटनी तथा वनमंडल कटनी से प्राप्त अभिलेखों एवं अन्य अभिलेखों की छायाप्रतियाँ प्रस्तुत की गई।

आपके द्वारा अग्रिम कार्यवाही करते हुये भू-स्वामी खसरा क्रमांक 1132/42 में लगे 03 सागौन वृक्षों की भू-स्वामित्व के संबंध में नजूल तहसीलदार कटनी से भू-स्वामित्व के संबंध में अभिलेखों की छायाप्रति प्राप्त करने हेतु पत्र क्रमांक/29 दिनांक 03.01.2020 द्वारा लेख किया गया था। उक्त पत्र के संबंध में तहसीलदार नजूल कटनी द्वारा अपने कार्यालयीन पत्र क्रमांक/297 दिनांक 28.01.2020 द्वारा ग्राम मुडवारा प.ह.नं. 43/45/2 नया बंदोबस्त नम्बर 493 रा.नि.मं.-1 तहसील व जिला कटनी की भूमि खसरा क्रमांक 1132/42 एवं 1132/43 खसरा वर्ष 2019-20 के नकल की छायाप्रति प्रदाय की गई। खसरा क्रमांक 1132/42 रकबा 0.042 हे. शिवा बिल्डकॉन द्वारा पार्टनर हीरानंद वल्द किशनचंद टहलरमानी निवासी हाउसिंग बोर्ड कटनी भूमि स्वामी विकास वल्द गोपालचारी गुप्ता निवासी समदडिया सिटी माधव नगर कटनी के नाम पर दर्ज है।

प्रकरण के जाँच उपरांत आपके द्वारा प्रदाय की गई जानकारी अनुसार मेरे द्वारा तथ्यों का अवलोकन करने पर पाया गया कि आवेदक श्री गुलजार सिंह चौहान के द्वारा चतुर्थ व्यवहार न्यायाधीश वर्ग-2 कटनी न्यायालय में व्यवहारवाद क्रमांक/128 अ/2013 दायर किया गया था कि भूमि का व्यवहारवाद क्रमांक/128 अ/2013 सिविल कोर्ट में लंबित रहने के कारण विवादित भूमि को अनावेदकगण विकास गुप्ता एवं पार्टनर हीरानन्द वल्द किशनचन्द टहलरमानी द्वारा खरीदी गई। उस जमीन का स्वामित्व (मालिक) बताया जा रहा है यह कपटपूर्ण है।

"वन अपराध या अवैध शिकार से संबंधित सूचना टोल फ्री नम्बर 155312 अथवा 1800 233 4396 पर दीजिये - दिन या रात कभी भी"

माननीय न्यायालय द्वारा पारित आदेश दिनांक 22.08.2013 के बिन्दु क्रमांक 10 एवं 11 में यह स्पष्ट किया गया है कि "मामले में विचारोपरांत यह स्पष्ट हो रहा है कि जिस खुली भूमि का विवाद उभयपक्षों के बीच है वह खुली भूमि वादी श्री गुलजार सिंह की न होकर प्रतिवादी क्रमांक 1 व 2 के स्वत्व और अधिपत्य की दर्शित हो रही है। वादी द्वारा विवादित भूमि के संबंध में कुछ रंगीन फोटोग्राफ्स प्रस्तुत किये गये हैं। विवादित खुली भूमि प्रतिवादी क्रमांक 1 व 2 की दर्शित होने से उन्हें उनके द्वारा क्रय की गई भूमि पर विधि अनुसार निर्माण या उसका उपयोग करने से नहीं रोका जा सकता है। उन्हें रोकने पर वादी की तुलना में प्रतिवादी क्रमांक 1 व 2 को अपूर्णनीयकृति होने की संभावना होगी। अस्थायी निषेधाज्ञा जारी के संबंध में सुविधा का संतुलन भी वादी के पक्ष में नहीं है। अतः वादी द्वारा प्रस्तुत आवेदन पत्र आदेश 39 नियम 1-2 सी.पी.सी. अस्वीकार किया जाकर निरस्त किया जाता है।

अतः आपके द्वारा जाँच के दौरान शिकायतकर्ता श्री गुलजार सिंह वास्ते श्री अजय सिंह से मांगे गये भूमि स्वामित्व के दस्तावेज उनके द्वारा प्रस्तुत नहीं कर पाने व माननीय न्यायालय द्वारा उनका आवेदन अस्वीकार कर निरस्त करते हुये भूमि प्रतिवादी क्रमांक 1 व 2 के पक्ष में बताये जाने से यह स्पष्ट होता है कि श्री गुलजार सिंह वास्ते श्री अजय सिंह द्वारा अनावश्यक रूप से बारम्बार शिकायत पत्र प्रस्तुत कर शासकीय कार्य को प्रभावित किया जा रहा है।

अतः जिस कार्य को बाधित करने हेतु श्री गुलजार सिंह द्वारा बारम्बार शिकायत की जा रही है। उस कार्य हेतु श्री विकास गुप्ता पार्टनर में/- शिवा बिल्डकॉन पिता श्री गोपालचारी गुप्ता निवासी समदडिया सिटी माधव नगर कटनी द्वारा राष्ट्रीय राजमार्ग क्रमांक 07 कटनी स्थित स्वयं की भूमि पर लगे 03 नग सागौन वृक्षों को काटने हेतु आयुक्त नगर पालिक निगम कटनी से अनुमति प्राप्त कर नियमानुसार 03 सागौन वृक्षों को कटवाया गया था।

अतः उक्त काटे गये 03 सागौन वृक्षों से प्राप्त काष्ठ का तत्कालीन परिक्षेत्र सहायक कटनी के द्वारा दिनांक 05.02.2018 को मौका स्थल पर उपस्थित होकर किये गये सत्यापन के आधार पर प्रस्तुत सूची अनुसार प्राप्त 2.213 घ.मी. सागौन वनोपज को शासकीय काष्ठागार गोसलपुर परिवहन करने हेतु आवेदक को टी.पी. प्रदाय करने बावत् आपको अधिकृत किया जाता है। कृपया नियमानुसार टी.पी. प्रदाय की कार्यवाही करें।

संलग्न :- सूची।

वन मंडल अधिकारी,  
सामान्य वन मंडल कटनी

पृष्ठांकन क्रमांक / राजस्व आकिंक / 909

कटनी, दिनांक / 03/03/2020

प्रतिलिपि :- 1. परिक्षेत्र अधिकारी कटनी की ओर सूचनार्थ प्रेषित।

✓ 2. आवेदक श्री विकास गुप्ता आ. श्री गोपालचारी गुप्ता में/- शिवा बिल्डकॉन समदडिया सिटी माधव नगर कटनी की ओर सूचनार्थ प्रेषित।

वन मंडल अधिकारी,  
सामान्य वन मंडल कटनी

कार्यालय नगर पालिक निगम कटनी (म.प्र.)

स्वास्थ्य विभाग

क्रमांक ०४

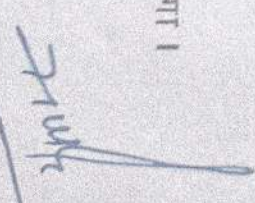
दिनांक ०१/०५/२५

अनापत्ति प्रमाण पत्र

श्री.....श्री. रमेश (सोनी) जायसिंग  
निवासी.....बाराबाग कटनी  
को.....अपेक्षित दौरेपिरेल  
का कार्य स्यापित करने में जन स्वास्थ्य की दृष्टि से नगर निगम को कोई  
आपत्ति नहीं है।

यह प्रमाण पत्र ३१ मार्च २०२५ तक वैध रहेगा।

स्वास्थ्य अधिकारी

  
नगर पालिक निगम कटनी (म.प्र.)



KATNI NAGAR NIGAM / कटनी नगर निगम

पावती

ग्राहक प्रति

पावती क्रमांक / तारीख : 4360067118 - 01.05.2024 :

पिन/सर्विस नंबर/पंजीयन क्रमांक : -

मोड : CASH

श्री/श्रीमती/मेसर्स : APEX HOSPITAL KATNI

मोबाइल:-

पता : प्रो० ज्ञानचंद (सोनू) नागवानी बरगंवा कटनी

कुल राशि : 2,500.00 अन्य जानकारी :

पावती प्रकार : ANPATTI PRAMAN PATRA FEES/अनापत्ति प्रमाण पत्र शुल्क बाबद

पुराना कुल:	0.00	वर्तमान कुल:	2,500.00	जीएसटी:	0.00
-------------	------	--------------	----------	---------	------

सुरेन्द्र शर्मा

उपयोगकर्ता

काउंटर नंबर

प्राप्तकर्ता के हस्ताक्षर



# ELITE ENGINEERS



Office- 48, Narmada Road, Jabalpur – 482001 (MP)  
Works- Gram Kathonda, Madhotal, Jabalpur – 482002 (MP)  
Ph. 0761-0471697, 0761-3559854

E-Mail: - [eliteengineers48@gmail.com](mailto:eliteengineers48@gmail.com), GSTN: - 23AGPPK7032F1ZI

ISO 9001: 2015, ISO 14001: 2015, ISO 45001:2018 CERTIFIED

## \*\*\*CERTIFICATE\*\*\*

This is to certified that Elite Engineers is running a common  
Bio-Medical Waste Treatment Facility (CBWTF).

BMW CBWTF No. AWB-50583.

Further certified that Elite Engineers has entered into an agreement with

## APEX HOSPITAL

**(A Unit of German Swift Pvt. Ltd.)**

**Near Reliance Smart Point, M.M. Chobey Ward,  
Bargoen, Katni (MP)**

MEMBERSHIP NO. C377F-00549, UNIQUE APEXH483501MPBH00552

for Collection, Transportation, Storage, Treatment & Final Disposal of **Bio-Medical Waste** of the above institution, the color coated and non-Chlorinated polybags of Bio-Medical waste are used by them.

This certificate is given, to enable the institution to apply for Fresh/Renewal of authorization under Bio-medical waste (Management & Handling)

Rule 1998, (Amend. 2016 & 18).

This Certificate No. **EE/24-25/136** Expires on **31-May-2025**

This Certificate is valid:

From **01-April-2024** to **31-May-2025**

No. of Beds: - 50



COMMON BIO-MEDICAL WASTE TREATMENT FACILITY



**ELITE ENGINEERS**

Office at 48, Narmada Road, Gorkhpur, Jabalpur(M.P.) 482001

**Phone:** 0761-4071697,2662194

**Email:** eliteengineers48@gmail.com **Web:** https://elitecbwtf.com/

CERTIFICATE NO.: **0330/549-B**

CERTIFICATE DATE: **28-05-2024**

This is to certify that M/s ELITE ENGINEERS is operating a Common Bio Medical Waste Treatment facility in Jabalpur (M.P.) under Authorization from Madhya Pradesh Pollution Control Board, having its registered office at 48, Narmada Road, Gorkhpur, Jabalpur(M.P.) 482001. Phone No: 0761-4071697,2662194 Email ID: eliteengineers48@gmail.com. It is further certified that M/s ELITE ENGINEERS has entered into a mutual agreement with the under mentioned institution for Collection, Transportation, Storage, Treatment and Disposal of Bio Medical Waste of this institution.

Name of HCF: **APEX HOSPITAL (A UNIT OF GERMAN SWIFT PVT. LTD.)**

Address of the HCF: **NEAR RELIANCE SMART POINT,  
M.M. CHOBAY WARD, BARGOEN, KATNI**

No. of Beds as per our Mutual Agreement: **50**

Validity of Certificate from: **01-06-2024** to **31-05-2025**

This certificate is issued to the here in stated institution for any purpose/requirements under Bio Medical Waste (Management & Handling) Rules 2018. Any breach of terms and conditions of the mutual agreement will automatically result in the cancellation of this Certificate of Membership.

**For M/s Elite Engineers**

Auth. Sign. 



Scan this QR to verify

FORM "S"  
(SEE RULE 88 (5))  
Fire Audit Report  
Year 2024

TO,  
APEX HOSPITAL (A UNIT OF GERMAN  
SWIFT PVT LTD) NEAR RELIANCE SMART  
POINT M.M CHOBAY WARD NH-7 ROAD  
KATNI, MADHYA PRADESH

Sir,

Sub: Submission of fire audit report of, Regarding Certification of fire safety of 50 bedded operate hospital building  
Date of Issue – 16/04/2024  
Date of Expiry – 15/04/2025

REFERENCE- LETTER NO. 4981/895002/2022/18-3 ON DATED 16.12.2022 IS ISSUED AS PER THE MADHYA PRADESH UADD  
BHOPAL

I AM **Nikhil Ranpuriya** have inspected your building / premises on **16<sup>TH</sup> APR 2024** and checked all  
Fire Equipment's / installations and have completed .  
The fire Audit of the said Building / premises of APEX HOSPITAL (A UNIT OF GERMAN  
SWIFT PVT LTD) KATNI, MADHYA PRADESH

According to the use and character of occupancy; the campus includes building as "INSTITUTIONAL BUILDING" Plot  
area of the building is less than 500sq. Meter and Hospital Configurations of Ground and first floor. So that it  
is falls under sub-division (C-1)- Attach affidavit- BS-371604

2. Details of fire system installed are as below:-

S.No.	Particular	Available/installed or not installed (as per requirements) (Give comments)	Comments for working of System (attach detail, if any)
	Access	Available	SATISFACTORY
1.	Wet Riser	Not Required	Not Required
2.	Down Comer	Available	Hydrant on each floor
3.	Hose Reel	Available on Each floor	Yes Working
4.	Automatic Sprinkler System	Not Required	Not Required
5.	Yard Hydrant	Not Required	Not Required
6.	Underground Tank with Draw off connection	Not Required	Not Required
7.	Terrace Tank	Available (6 KL)	6 KL tank available
8.	Fire Pump	Not Required	Not Required
9.	Terrace Pump	Available	5 HP/ 450 LPM (terrace Pump)
10.	Fire Aid Fire Fighting Appliances	Available	ABC TYPE FIRE EXTINGUISHER 4KG – 20 NOS and CO2 4.5 KG-05
11.	Pressurization System	Not Available	Naturally Ventilated
12.	Auto detection System	Available	Yes Working
13.	Manual Operated Electrical Fire Alarm System	Available	Yes Working
14.	P.A. System with talk back facility	Not Required	Not Required
15.	Emergency Light	Available	Connected With Inverter

16.	Auto D.G. Set	Available	
17.	Illuminated Exit Sign	Available	
18.	Means of Escape	Available	2 means of escape available all are unobstructed
19.	Compartmentation	Not Required	Not Required
20.	MCB/ELCB	Installed	All floors separate distribution boards are there with MCB
21.	Fireman Switch in Lift	Available	
22.	Hose Boxes with Delivery hose and Branches	Available	
23.	Refuge Area	Not Required	Not Required
24.	Any other installation	No	

It is Conclude that the Building Fire Protection System is installed as per the Indian standards as above mentioned, and all are in Working Condition at the time of audit.

## शर्तें

- (1) भवन अनुज्ञा में लिखित सभी शर्तों को मान्य करना अनिवार्य होगा।
- (2) भवन का स्थल निरीक्षण नियमानुसार द्वारा भवन कर्मचारी की उपस्थिति में उपकरणों को संचालित कराकर तैयार किया/संस्था के मैनेजर / गया है। मौका निरीक्षण रिपोर्ट में फिक्स फायरINSTALLATION भवन में स्थापित फस्ट फायर फाईटिंग व्यवस्था स्थल निरीक्षण के समय निर्धारित मापदण्ड अनुसार पाई गई है। जिसका स्पष्ट उल्लेख निरीक्षण प्रतिवेदन में किया गया है। निरीक्षण रिपोर्ट में उल्लेखित प्रावधान नेशनल बिल्डिंग कोड भाग 2016- फायर सेफ्टी के प्रावधानों अनुसार स्थापित किये गये है। जिसका निरीक्षण प्रतिवेदन में विस्तृत 04 उल्लेख किये गया है।
- (3) आवेदक को कार्यालय निरीक्षण रिपोर्ट में उल्लेखित प्रावधानों के साथ -साथ फायर सेफ्टी हेतु नेशनल बिल्डिंग कोड भाग 2016-में 04 निर्धारित अन्य आवश्यक प्रावधानों एवं निर्धारित आईएस मानकों का पालन करना अनिवार्य होगा। स्थल निरीक्षण में इन प्रावधानों का पालन न पाये जाने पर अग्नि प्राधिकारी को फायर सुरक्षा प्रमाण पत्र निरस्त करने का पूर्ण अधिकार होगा।
- (4) आवेदक को नियमानुसार स्थापित अग्निशमन उपकरणों का निर्धारित आईएस मानकों के अनुसार प्रावधानित समयसीमा में संधारण करना एवं संधारण हेतु आवश्यक अर्हताधारी कर्मचारी रखना अनिवार्य होगा।
- (5) दिनांक 30 जून से पहले प्रति वर्ष अग्नि सुरक्षा ऑडिट कराकर अग्नि विभाग में प्रस्तुत करना अनिवार्य होगा।
- (6) दिनांक 30 जून से पहले विद्युत सुरक्षा विभाग से प्रति वर्ष इलेक्ट्रिकल सेफ्टी ऑडिट करा कर समन्वित डिपार्टमेंट को प्रस्तुत करना होगा।
- (7) भवन अनुज्ञा प्रमाण पत्र म.प. भूमि विकास नियम 2012 के अंतर्गत कोई भी त्रुटि पाए जाने पर समन्वित विभाग इस प्रमाण पत्र को तत्काल रूप से निरस्त करने का अधिकार होगा।
- (8) भविष्य में किसी भी प्रकार की आगजनी की अप्रिय घटना घटित होती है, तो इसके लिये स्वयं भवन स्वामी जिम्मेदार होंगे। अन्य कोई नहीं।

Name:-Nikhil Ranpuriya

Designation:-M.P.Government Authorized Fire Consultant/Lead Auditor

License No: -02/BFB/2021

Signature:-  
**NIKHIL RANPURIYA**  
 MP. Gov. Registered  
 Fire Consultant  
 Mob. 8962401268

**OFFICE OF THE CHIEF MEDICAL & HEALTH OFFICER**  
District-KATNI(M.P.)

Form 'B'  
(See rule 5 and 6)



Certificate of Registration under Sub-Section (3) of Section 4 of the Madhya Pradesh Upcharyagriha Taha  
Rujopchar Sambandhi Sthapanaye (Registrikaran Tatha Anugypan) Adhiniyam, 1973

This is to certify that Shri/Smt. **GYANCHAND NAGWANI** has been registered under the Madhya Pradesh Upcharyagriha Tatha Rujopchar Sambandhi Sthapanaye (Registrikaran Tatha Anugyapan) Adhiniyam, 1973 in respect of **APEX HOSPITAL A UNIT OF GERMAN SWIFT PVT LTD** situated at **NEAR RELIANCE SMART POINT, MADAN MOHAN CHOUBEY WARD BARAGWAN, KATNI, Katni(Nagar Nigam), KATNI** and has been authorized to carry on the said Nursing Home under the Allopathy system of medicine.

Registration No NH/1661/JUN-2024  
Name of Registration Allopathy  
Place KATNI  
Date of issued of certificate: 11-Jun-2024  
This certificate of registration shall be valid upto 31-Mar-2027

Signature valid  
Digitally Signed By Rajesh Rujopchar Athya  
(Personal)  
Date : 12-Jun-2024 12:40:24 IST

**SIGNATURE AUTHORITY**  
**CHIEF MEDICAL & HEALTH OFFICER**  
**DISTRICT KATNI**

**OFFICE OF THE CHIEF MEDICAL & HEALTH OFFICER**  
District-KATNI(M.P.)

Form 'BB'  
(See rule 5 and 6)



Form the License under Section 4 of the Madhya Pradesh Upcharyagraha Tatha Rujopchar  
Sambandhi Sthapanaye (Registrikaran Tatha Anugyapan) Adhiniyam, 1973

License is hereby granted to Shri/Smt **GYANCHAND NAGWANI** Registered vide No LL/1714/JUN-2024  
dated **11-Jun-2024** under rule of the Madhya Pradesh Upcharyagrah Tatha Rujopchar Sambandhi  
Sthapanaye (Registrikaran Tatha Anugyapan) Rules, 1997 in respect of **APEX HOSPITAL A UNIT OF**  
**GERMAN SWIFT PVT LTD** to carry on the said 50 bedded Nursing Home under the Allopathy system of  
medicine, for a period from **11-Jun-2024** to **31-Mar-2027**

Signature valid  
Digitally Signed By Rajesh Kumar Athya  
(Personal)  
Date : 12-Jun-2024 17:58:44 IST



**SIGNATURE AUTHORITY**  
**CHIEF MEDICAL & HEALTH OFFICER**  
**DISTRICT KATNI**

**Presentation  
Towards**

**Obtaining Consent to Establish  
for**

**Proposed 10 KLD STP CUM ETP**

**At**

**APEX HOSPITAL (A UNIT OF GERMAN SWIFT PVT.LTD.  
KATNI (MP)**

**Proposed By**

**M/s GYANCHAND NAGWANI**

**APEX HOSPITAL (A UNIT OF GERMAN SWIFT PVT.LTD.  
KATNI (MP)**

# Introduction

Name of the client	M/s, Gyanchand nagwani
Project Proposal	10 kld STP CUM ETP
Total beds of hospital	50 no.
Total staff	10 No.
Location of Project	Apex hospital (A unit of German swift Pvt.Ltd. Near reliance smart point, M.M. chaubey ward varguv Katni (M.P.)
Number of Urinal & Both	26 No.
Laundry & kitchen	Out of source (Out of Hospital)
Source of water	Hospital Toilets Urinal & both and Drinking etc.

## WATER CALCULATION

### CAPACITY CALCULATION:-

Total No. of bed in hospital

**50 No.**

Per bed used water as per International standard for hospital (up to 200 beds)

(as per nomos 350 per bed up to 200 beds)

**But this hospitals lass than 100 bed & Canteen, Laundry out of hospitals)**

**So used of water 135 lt./Bed**

**135 liters**

20%-line loss etc.

**27 liters**

Per bed waste of water

**108 liters**

**(a) waste water generation in hospital**

**5400 liter/day**

# WATER CALCULATION

<b>Staff</b>	<b>10 person</b>
<b>Per capita use</b>	<b>135 liters</b>
<b>20%-line loss etc.</b>	<b>27 liters</b>
<b>Per capita waste of water</b>	<b>108 liters</b>
<b>(b) waste water generation by domestic use</b>	<b>1080 liters</b>
<b>Total waste water generated (a +b)</b>	<b>6480 liter</b>
<b>15% additional peak flow conditions.</b>	<b>972 liters</b>
<b>Capacity of Stp cum etp actual</b>	<b>7452 liters</b>
<b>designed for</b>	<b>10000 liter/day</b>

# Water Balance Sheet

Total Water Balance										
S n	Description	Total Population	Water Requirement				Total Water	% flow to Sewer (20% LINE LOSS)		
			A (Flushing)	B (Both, wash Basing, Urinal & Drinking etc.)		A+B	Flushing	Domestic	Total waste water	
			LPC D KLD	LPCD KLD	KLD	KLD	KLD	KLD	KLD	KLD
1.	Number of Toilet & urine 26x2=52 No.	52	45	2.34	90	4.68	7.02	2.34	4.68	5.61
2.	Visitor & Staff	50	0	0	40	1.80	2.00	0	2.00	1.60
	<b>Total</b>					<b>6.48</b>	<b>9.02</b>	<b>2.34</b>	<b>6.68</b>	<b>7.21</b>

**Total Water Requirement = 9.02 KLD**  
**Total Waste Water generation = 7.21 KLD**  
**Total Flushing Water Requirement = 2.34 KLD**  
**Net Fresh domestic water requirement = 6.68 KLD**  
**Excess treated water (6.68 KLD) will be drained to sewer line of the area**

# कार्यालय नगर पालिक निगम कटनी (म.प्र.)

स्वास्थ्य विभाग

क्रमांक ०४.....

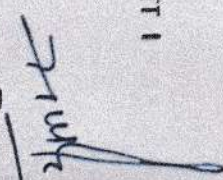
दिनांक ०१/०५/२५

## अनापत्ति प्रमाण पत्र

श्री.....आनंद (शोबु) साठवानी  
निवासी.....लोरवाडी कुर्ना  
को.....इरवेकस हॉस्पिटल  
का कार्य स्थापित करने में जन स्वास्थ्य की दृष्टि से नगर निगम को कोई  
आपत्ति नहीं है।

यह प्रमाण पत्र ३१ मार्च १९२५ तक वैध रहेगा।

स्वास्थ्य अधिकारी

  
नगर पालिक निगम कटनी (म.प्र.)

भारत सरकार  
परमाणु ऊर्जा विभाग  
राष्ट्रीय सुरक्षा आयोग



GOVERNMENT OF INDIA  
ATOMIC ENERGY REGULATORY BOARD  
RADIOLOGICAL SAFETY DIVISION

Case File Number: MP-115151-RE-XR-001

Issue Date: 16/01/2024

Document Number: 24-LOP-1062991

Expiry Date: 16/01/2029

#### REGISTRATION FOR OPERATION OF MEDICAL DIAGNOSTIC X-RAY EQUIPMENT

In exercise of powers conferred under Section 16 and 17 as applicable of Atomic Energy Act, 1962 read in conjunction with Rule (3) of the Atomic Energy (Radiation Protection) Rules (AER/RP/R), 2004, the Atomic Energy Regulatory Board (AERB) hereby issues Registration in favour of MR. GYAN NAGWANI to operate the following diagnostic radiology equipment located at AZAD CHOWK CHANDRASHEKHAR WARD, DISTT KATNI, MADHYA PRADESH-483501 for Medical Diagnosis purposes.

Type of Equipment	Manufacturer	Model	Equipment Id
Radiography (Fixed)	M/s. Allengers Medical Systems Limited, India	Mars-15 (Fixed)	G-XR-188012


The DIRECTOR, APEX DIAGNOSTICS A UNIT OF GERMAN SWIFT PRIVATE LIMITED, KATNI and MR. GYAN NAGWANI are hereby identified as the Employer and license respectively, for the purpose of assigning the responsibilities specified in the Atomic Energy (Radiation Protection) Rules, 2004, in respect of radiation protection of workers, public and environment because of operation of the above equipment.

#### The Employer and Licensee are responsible for:

- I. Ensuring compliance with the relevant provisions of the
  - i. Atomic Energy Act, 1962
  - ii. Atomic Energy (Radiation Protection) Rules, 2004;
  - iii. AERB Safety Code (AERB/SC/Med-2), 2001, Amendment 2012, and the revisions thereof
  - iv. All applicable Safety Codes, Guides issued by AERB for the above practice and regulatory documents issued by AERB from time to time.
  - v. Directives issued by Competent Authority from time to time.
- II. Ensuring compliance with terms and conditions stated overleaf.

#### Note:

This Registration is issued ONLY from the RADIATION SAFETY VIEW POINT. All other clearances shall be obtained from concerned state/central/local authorities as applicable.

  
Dr. P. K. Dash Sharma  
Head, RSD

MR. GYAN NAGWANI, DIRECTOR  
APEX DIAGNOSTICS A UNIT OF GERMAN SWIFT PRIVATE LIMITED  
AZAD CHOWK CHANDRASHEKHAR WARD, DISTT KATNI  
KATNI, MADHYA PRADESH-483501  
CC: DIRECTOR, APEX DIAGNOSTICS A UNIT OF GERMAN SWIFT PRIVATE LIMITED, KATNI

Note: This document is also available at [www.aerb.gov.in/doiia](http://www.aerb.gov.in/doiia)



परमाणु ऊर्जा विभाग  
राष्ट्रीय सुरक्षा आयोग  
Atomic Energy Regulatory Board, Niyamak Bhavan, Anushaktinagar, Mumbai 400094 (Maharashtra)

Internet Website: [www.aerb.gov.in](http://www.aerb.gov.in)

Telephone: 91-22-2599 0656

Telex/Fax: 91-22-2599 0650

## अनुबंध Appendix 1

### नियम और शर्तें TERMS AND CONDITIONS

- विकिरण स्रोतों के संचालन पर प्रतिबंध Constraints on operation of radiation sources:** लाइसेंसधारक किसी भी विकिरण स्रोत (रेडियोधर्मी स्रोत और/या विकिरण उत्पन्न करने वाला उपकरण) को नहीं संचालना (फ) लाइसेंस में विनिर्दिष्ट के अलावा; (ख) लाइसेंस में विनिर्दिष्ट के अलावा किसी अन्य उद्देश्य के लिए; और (ग) लाइसेंस में विनिर्दिष्ट के अलावा किसी भी स्थान पर। The licensee shall not handle any radiation source (Radioactive Sources and/or Radiation Generating Equipment): (a) other than those specified in the licence; (b) for any purpose other than those specified in the licence; and (c) in any location except as specified in the licence.
- उत्तरदायित्व Responsibilities:** परमाणु ऊर्जा (विकिरण संरक्षण) नियम, 2004 में निर्दिष्ट नियंत्रण, लाइसेंसधारक, आरएसओ और श्रमिकों की जिम्मेदारियों का पालन किया जाएगा। विकिरण फसिलिटी/गतिविधियों की सुरक्षा के लिए मुख्य जिम्मेदारी लाइसेंसधारक की होगी और नियामक संस्था द्वारा कोई भी नियामक गतिविधियां या निरीक्षण लाइसेंसधारक को सुरक्षा के लिए उसकी जिम्मेदारी से मुक्त नहीं करवा है। The responsibilities of the employer, licensee, RSO and workers as specified in the Atomic Energy (Radiation Protection) Rules, 2004 shall be complied with. Prime responsibility for the safety of the radiation facility/activities shall lie with the licensee and any regulatory activities or inspections by the regulatory body does not relieve the licensee from his/her responsibility for safety.
- स्रोतों की सलाहगीरी और सुरक्षा Safety and Security of sources:** विकिरण स्रोत की सलाहगीरी और सुरक्षाद्वारा समय अर्थात् खरीद से लेकर विकिरण स्रोत के निपटान/उपकरण के बंद होने तक सुनिश्चित की जाएगी। रेडियोधर्मी स्रोत/रेडियोधर्मी स्रोतों को रखने वाले उपकरण अस्थायी रूप से उपयोग में नहीं होने पर एक अनुमोदित और सुरक्षित भंडारण कक्ष में संग्रहीत किए जाएंगे। The safety and security of the radiation source shall be ensured at all the times i.e. from procurement up to the time of disposal of the radiation source/decommissioning of the equipment. The equipment housing the radioactive source/radioactive sources shall be stored in an approved and secured storage room when temporarily not in use.
- नियामक सिफारिशें Regulatory Recommendations:** रेडियोधर्मी स्रोतों के लिए विकिरण सुरक्षा उपायों और भौतिक सुरक्षा उपायों के संबंध में संश्लेषण प्रतिकारी द्वारा समय-समय पर जारी की जाने वाली सभी नियामक सिफारिशों को लागू किया जाएगा और इसका अक्षरशः पालन किया जाएगा। All the regulatory recommendations, as may be issued from time to time, by the Competent Authority in respect of radiation safety measures and physical security measures for radioactive sources shall be implemented and followed in its letter and spirit.
- अर्हतापूर्व कर्मिक Qualified manpower:** उपकरण/स्रोतों का संचालन रेडियोधर्मी को सूचित किए गए योग्य और प्रशिक्षित विकिरण कर्मियों द्वारा किया जाएगा। Equipment/sources shall be operated by qualified and trained radiation workers as intimated to AERB.
- ले-आउट का संश्लेषण Modification of layout:** रेडियोधर्मी के पूर्वानुमोदन के बिना स्थापना/स्रोत भंडारण फसिलिटी के अनुमोदित लेआउट में संश्लेषण, जिसमें विकिरण सुरक्षा निहितार्थ हो सकते हैं, नहीं किए जाएंगे। Modifications in the approved layout of the installation/source storage facility that may have radiation safety implications shall not be carried out without obtaining prior approval of AERB.

7. **विकिरण निगरानी Radiation Surveillance:** विकिरण कार्य में लगे व्यक्ति (व्यक्तियों) की विकिरण निगरानी (कार्यिक निगरानी सेवा) नियामक आवश्यकताओं के अनुसार प्रदान की जाएगी। Radiation Surveillance (personnel Monitoring Service) of person(s) engaged in radiation work shall be provided as per the regulatory requirements.
8. **आवधिक सुरक्षा स्थिति रिपोर्ट Periodic Safety Status Report:** संस्थान के पास मौजूद सभी विकिरण उपकरणों/स्रोतों की आवधिक स्थिति रिपोर्ट वर्ष में एक बार (फस से फस) एईआरबी को प्रस्तुत की जाएगी। The periodic status report of all radiation devices/sources in the possession of the institution shall be submitted (at least) once in a year to AERB.
9. **रखरखाव Maintenance:** उपकरणों का रखरखाव संबंधित एईआरबी संस्था कोड, गाइड और वर्कमान में लागू मानकों के अनुसार किया जाएगा। Maintenance of the equipment shall be carried out in accordance with the respective AERB safety code, guide and standards currently in force.
10. **बिक्री या स्थानांतरण Sale or transfer:** विकिरण स्रोत/विद्युत्/उपकरण/संज्ञोद्योगी अपशिष्ट एईआरबी से पूर्वानुमोदन प्राप्त किए बिना किसी अन्य व्यक्ति को देना या अन्यथा हस्तांतरित नहीं किया जाएगा। The radiation source/device/equipment/radioactive waste shall not be sold or otherwise transferred to another person without obtaining prior approval from AERB.
11. **विकिरण स्रोतों का स्थानान्तरण Movement of radiation source:** विकिरण उपकरण/स्रोतों को एईआरबी से पूर्वानुमोदन प्राप्त किए बिना, परिसर के भीतर (जब तक कि उपकरण परिसर के भीतर नियमित आवाजाही के लिए न हो) या बाहर एक स्थान से दूसरे स्थान पर नहीं ले जाया जाएगा। The radiation equipment/sources shall not be moved from one location to another, within the premises (unless the equipment is meant for routine movement within the premises) or outside, without obtaining prior approval from AERB.
12. **संज्ञोद्योगी स्रोत का परिवहन Shipment of radioactive material:** संज्ञोद्योगी सामग्री का परिवहन एईआरबी से परिरक्षित किरायेदार/सुविधाग्राहक/आपूर्तिकर्ता/आयातक/रिप्रेजेंटेटिव/अन्य व्यक्ति द्वारा किया जाना है। Prior approval for shipment shall be obtained from AERB. The package containing radioactive material is properly packed, marked and labelled and the shipment of radioactive material is in accordance with national/international regulations for safe transport of radioactive material.
13. **नियामक निरीक्षण Regulatory inspection:** विकिरण भवन/संस्थान के लिए सक्षम प्राधिकारी के प्राधिकृत प्रतिनिधि (प्रतिनिधियों) को पूर्ण सहयोग दिया जाएगा। Full co-operation shall be accorded to authorized representative(s) of the Competent Authority to inspect radiation facility.
14. **अप्रयुक्त विकिरण स्रोतों तथा संज्ञोद्योगी अपशिष्ट का प्रबंधन Management of disused radiation sources and radioactive waste:** जब कोई विकिरण स्रोत अब अधिकृत उद्देश्य के लिए उपयोग में नहीं है, या इसके उपयोगी जीवन के पूरा होने पर, उपकरण को बंद कर दिया जाएगा और संज्ञोद्योगी स्रोत एईआरबी द्वारा निर्धारित प्रक्रिया के अनुसार सुरक्षित प्रबंधन के लिए मूल आपूर्तिकर्ता को वापस कर दिया जाएगा। अज्ञात/संज्ञोद्योगी स्रोतों के संबंध में, उनके निर्यात के लिए एईआरबी से पूर्ण अनुमति प्राप्त की जाएगी। When a radiation source is no longer in use for the authorized purpose, or upon completion of its useful life, the equipment shall be decommissioned and radioactive source shall be returned to the original supplier for safe management in accordance with the procedure laid down by AERB. In respect of imported radioactive sources, prior permission for export of the same shall be obtained from AERB.

15. **असामान्य घटनाओं की रिपोर्ट Reporting of unusual occurrences:** यदि विकिरण स्रोत/उपकरण की संरक्षा और सुरक्षा से जुड़ी कोई घटना होती है, तो घटना होने के 24 घंटे के भीतर एईआरबी को इसकी सूचना दी जाएगी। स्रोत के खो जाने या बर्तन होने की स्थिति में, मामले की सूचना तत्काल इलाके में उपयुक्त कानून एवं प्रवर्तन एजेंस को दी जाएगी। If an incident involving the safety of radiation equipment/device/source and security of the radiation source occurs, the same shall be intimated to AERB within 24 hours of the occurrence of the incident. In the event of loss or theft of the source, the matter shall also be promptly reported to the appropriate law enforcement agency in the locality.
16. **रेडियोधर्मी अपशिष्ट के निपटारे/प्राधिकरण के लिए लाइसेंस में संशोधन Amendment of licence for operation/Authorization for disposal of radioactive waste:** इस लाइसेंस/प्राधिकरण में निहित जानकारी में कोई भी परिवर्तन, इसके जारी होने के बाद (लाइसेंस/प्राधिकरण, नियंत्रण, संस्थान का नाम, पता आदि के रूप में) एईआरबी को सूचित किया जाएगा और इस संबंध में इस लाइसेंस के लिए उपयुक्त आवश्यक संशोधन सक्षम प्राधिकारी, एईआरबी से प्राप्त किया जाएगा। Any change in the information contained in this licence/authorization, after its issuance (as change of licensee, employer, name of institution, address etc.), shall be intimated to the AERB and appropriate necessary amendment to this effect to this licence shall be obtained from the Competent Authority, AERB
17. **लाइसेंस के नियमों और शर्तों में संशोधन Modification of the terms and conditions of the licence:** लाइसेंस के नियमों और शर्तों को सुरक्षा के हित में सक्षम प्राधिकारी द्वारा आवश्यक समझे जाने पर संशोधित, पुनर्संशोधित या सुधार किया जा सकता है। The terms and conditions, of the licence can be amended, revised or modified, as considered necessary by the Competent Authority in the interest of safety.
18. **लाइसेंस का नवीनीकरण Renewal of licence:** लाइसेंस का नवीनीकरण इसकी समाप्ति की तारीख से पहले सक्षम प्राधिकारी से प्राप्त किया जाएगा। लाइसेंस के नए-नवीनीकरण से लाइसेंसधारक को कब्जे के तहत विकिरण स्रोतों की सततता एवं सुरक्षा की जिम्मेदारी से तब तक मुक्त नहीं किया जाता है जब तक कि उपकरण बंद नहीं किया जाता है/और सुरक्षित प्रबंधन के लिए मूल अपूर्णिकर्ता को रेडियोधर्मी स्रोत वापस नहीं किया जाता है। एईआरबी द्वारा आवेदनों के प्रसंस्करण के लिए अप्रणी सभ्य को ध्यान में रखते हुए लाइसेंस के नवीनीकरण के लिए आवेदन एईआरबी को समीक्षा के लिए अग्रिम रूप से प्रस्तुत किया जाएगा। लाइसेंस की समाप्ति के दो महीने पहले लाइसेंसधारक द्वारा नवीनीकरण के लिए आवेदन प्रस्तुत किया जा सकता है। Renewal of licence shall be obtained from the Competent Authority prior to its date of expiry. Non-renewal of licence does not absolve the licensee from the responsibility of safety and security of radiation sources under possession till the equipment is decommissioned /and radioactive source is returned to the original supplier for safe management. Application for renewal of this licence shall be submitted to AERB for review well in advance, taking into account the lead time for processing of the applications by AERB. Application for renewal may be submitted by the licensee two months prior to expiry of the licence.
19. **शुद्धीकरण के लिए वित्तीय प्रावधान Financial provision for decommissioning:** लाइसेंसधारक यह सुनिश्चित करेगा कि एक बार उपयोग में आने के बाद विकिरण स्रोतों के सुरक्षित प्रबंधन के लिए उचित वित्तीय प्रावधानों सहित व्यवस्था की जाती है। वित्तीय प्रावधान की सीमा का निर्धारण विकिरण स्रोत के अपूर्णिकर्ता/निर्माता के परामर्श से किया जाएगा। वित्तीय प्रावधान सामान्य परिदृश्य के साथ-साथ विकल्पित या अन्य बाधाओं का सामना करने वाली असंभवित घटनाओं को ध्यान में रखते हुए किया जाएगा। Licensee shall ensure that arrangements, including appropriate financial provisions, are made for the safe management of radiation sources, once it ceases to be in use. The extent of financial provision shall be arrived at in consultation with the supplier/manufacturer of the

radiation source. The financial provision shall be made with due consideration to normal scenario as well as unlikely events like bankruptcy or other constraints that may be encountered.

20. **अपराध और दंड Offences and Penalties:** यदि लाइसेंस/प्राधिकरण की शर्तों और अन्य निर्धारित विनियामक प्रावधानों का उल्लंघन किया जाता है तो परमाणु ऊर्जा (विकिरण संरक्षण) नियम, 2004 और परमाणु ऊर्जा (रेडियोधर्मी अपशिष्ट का सुरक्षित निपटान) नियम 1987 में निर्दिष्ट शर्तों के अनुसार एईआरबी द्वारा लाइसेंस/प्राधिकार को निलंबित, संशोधित या वापस लिया जा सकता है। जहां उपयुक्त समझा जाए, किए गए अपराध के विरुद्ध परमाणु ऊर्जा अधिनियम, 1962 में प्रावधान के अनुसार एईआरबी संस्था द्वारा दंडात्मक कार्रवाई शुरू की जा सकती है। Licence/authorisation can be suspended, modified or withdrawn by AERB, as specified in the Atomic Energy (Radiation Protection) Rules, 2004 and Atomic Energy (Safe Disposal of Radioactive Wastes) Rules 1987 if any of the terms and conditions of the licence/authorisation and other stipulated regulatory provisions is/are contravened. Where deemed appropriate, AERB may initiate penal action against an offence committed by the institution, as provided in the Atomic Energy Act, 1962.

XXXXXXXXXXXXXXXXXXXX

**नोट Note:** **श्रीविदिस विशेष आवश्यकताओं पर मार्गदर्शन के लिए कृपया ई-लोरा दिशानिर्देश और एईआरबी वेबसाइट**  
**www.aerb.gov.in देखें। For guidance on practice specific requirements, please refer e-LORA**  
**guidelines and AERB website [www.aerb.gov.in](http://www.aerb.gov.in)**

\*\*\*\*\*



# ELITE ENGINEERS



Office- 48, Narmada Road, Jabalpur - 482001 (MP)  
Works- Gram Kadhonda, Madhohal, Jabalpur - 482002 (MP)

Ph. 0761-0471697, 0761-3559854  
E-Mail: - eliteengineers88@gmail.com, GSTIN: - 23AAGPPK7032R1Z1

ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001:2018 CERTIFIED

\*\*\*CERTIFICATE\*\*\*

This is to certified that Elite Engineers is running a common Bio-Medical Waste Treatment Facility (CBWTF).

BMW CBWTF No. AWB-50583.

Further certified that Elite Engineers has entered into an agreement with

## **APEX HOSPITAL**

**(A Unit of German Swift Pvt. Ltd.)**

**Near Reliance Smart Point, M.M. Chobey Ward,**

**Bargoen, Katni (MP)**

MEMBERSHIP NO. C377F-00549, UNIQUE APEXH483501MPBH100552

for Collection, Transportation, Storage, Treatment & Final Disposal of Bio-Medical Waste of the above institution, the color coated and non-Chlorinated polybags of Bio-Medical waste are used by them.

This certificate is given, to enable the institution to apply for Fresh/Renewal of authorization under Bio-medical waste (Management & Handling)

Rule 1998, (Amend. 2016 & 18)

This Certificate No. **EE/24-25/136** Expires on **31-May-2025**

This Certificate is valid:

From **01-April-2024** to **31-May-2025**

No. of Beds: - 50



COMMON BIO-MEDICAL WASTE TREATMENT FACILITY



ELITE ENGINEERS

**ELITE ENGINEERS**

Office at 48, Narmada Road, Gorkhpur, Jabalpur(M.P.) 482001

Phone: 0761-4071697,2662194

Email: eliteengineers48@gmail.com Web: <https://elitecdwtf.com/>

CERTIFICATE NO.: **0330/549-B**

CERTIFICATE DATE: **28-05-2024**

This is to certify that M/s ELITE ENGINEERS is operating a Common Bio Medical Waste Treatment facility in Jabalpur (M.P.) under Authorization from Madhya Pradesh Pollution Control Board, having its registered office at 48, Narmada Road, Gorkhpur, Jabalpur(M.P.) 482001. Phone No: 0761-4071697,2662194 Email ID: eliteengineers48@gmail.com. It is further certified that M/s ELITE ENGINEERS has entered into a mutual agreement with the under mentioned institution for Collection, Transportation, Storage, Treatment and Disposal of Bio Medical Waste of this institution.

Name of HCF: **APEX HOSPITAL (A UNIT OF GERMAN SWIFT PVT. LTD.)**

Address of the HCF: **NEAR RELIANCE SMART POINT,**

**M.M. CHOBEY WARD, BARGOEN, KATNI**

No. of Beds as per our Mutual Agreement: **50**

Validity of Certificate from: **01-06-2024** to **31-05-2025**

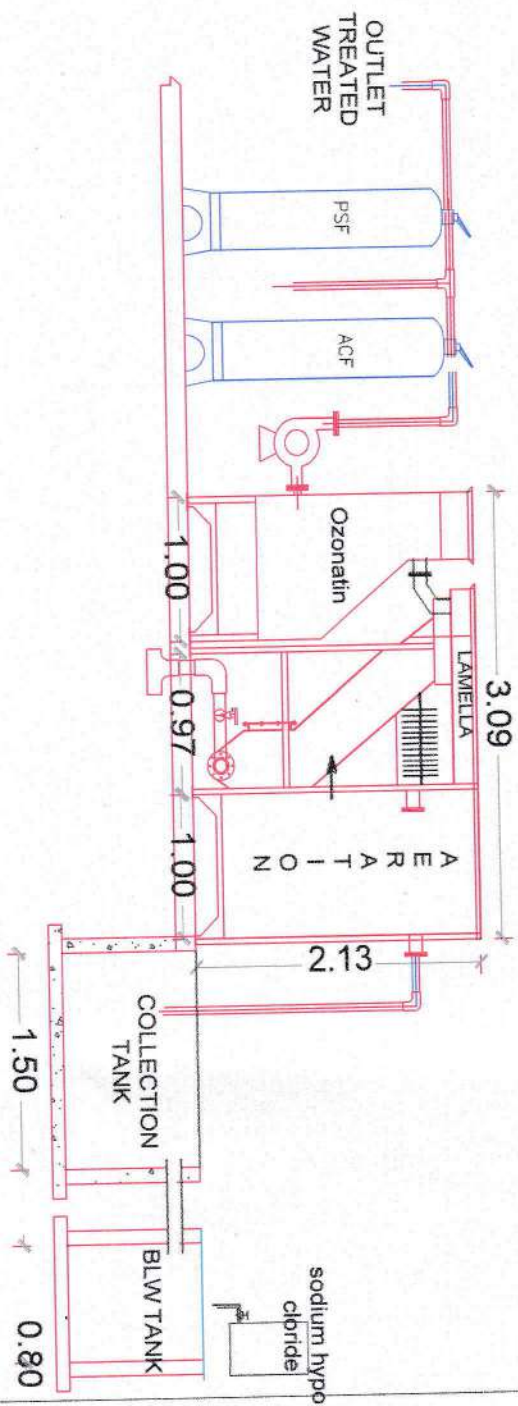
This certificate is issued to the here in stated institution for any purpose/requirements under Bio Medical Waste (Management & Handling) Rules 2018. Any breach of terms and conditions of the mutual agreement will automatically result in the cancellation of this Certificate of Membership.

**For M/s Elite Engineers**

Auth. Sign  
Jabalpur



Scan this QR to verify



**PROJECT:-**

**CLIENT** Apex Hospital (A UNIT OF  
GERMAN SWIFT PVT.LTD.)

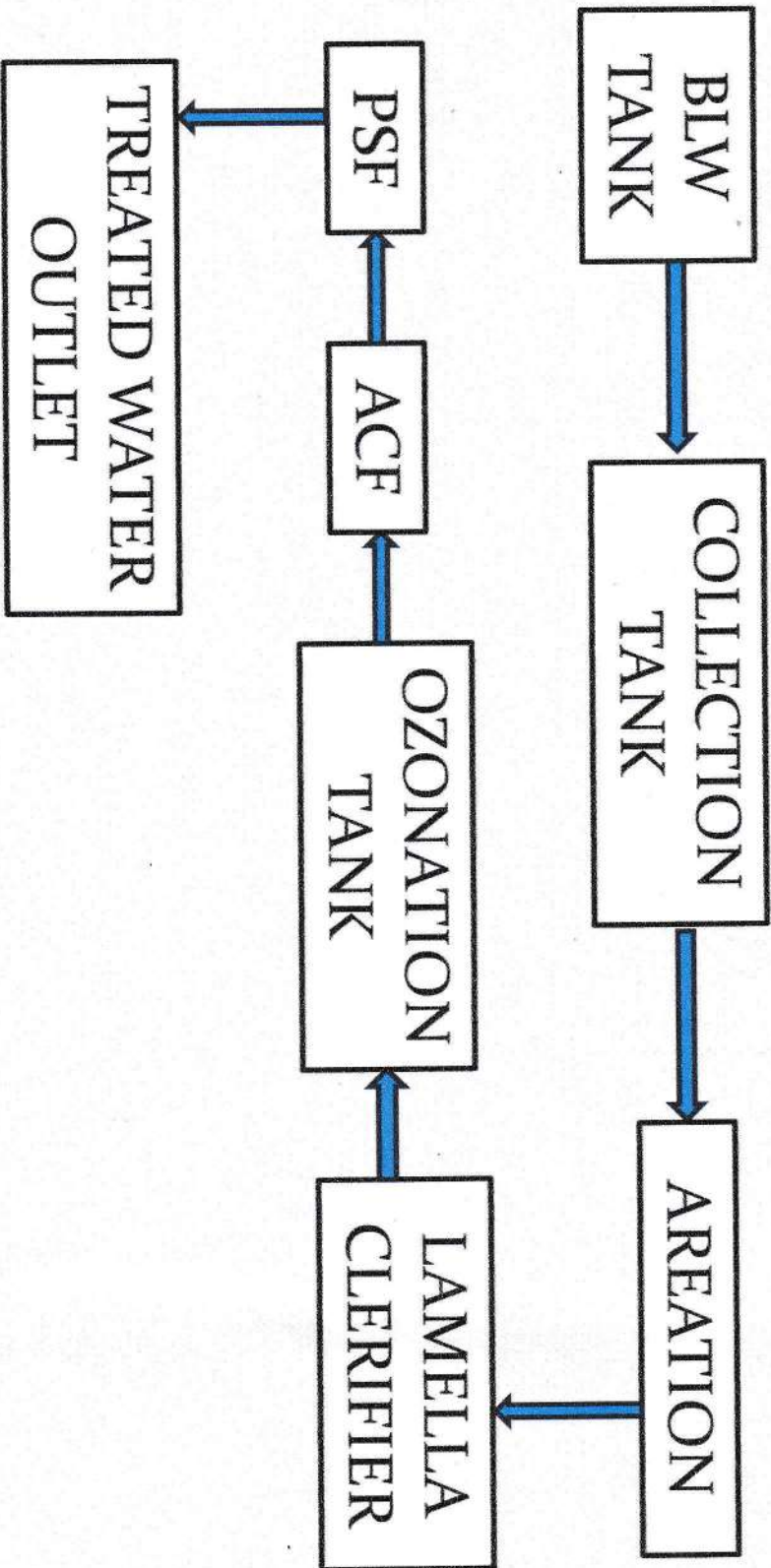
**10 KLD STP CUM ETP**

Katni (M.P.)  
DIRECTOR,  
GYANCHAND NAGWANI  
RASHMI NAGWANI



SF-2, Shivhari Complex, Mahanadda,  
Nagpur Road, Jabalpur  
Mob.: 94251-50808, 93021-26045  
e-mail : ddbuilders3369@gmail.com

## FLOW CHART





## **OPERATION AND MAINTENANCE**

This technology is natural system; as a result operation is mostly passive and requires little operator intervention. Requirement for area can change on various factors such as load (kg BOD/day), ambient temperature, topography of the region, flow characteristics, etc. Maintaining uniform flow across the Phytorid system through inlet and outlet adjustment is extremely important to achieve the expected treatment performance. Sampling of inlet and outlet will be carried out for a period of 3 months every fortnight after stabilization of the treatment systems for first one year.

THANK YOU

# ANNEXURE-8



क्षेत्रीय कार्यालय, म०प्र०प्रदूषण नियंत्रण बोर्ड,  
एच०आई०जी-४ हाउसिंग बोर्ड कालोनी, विश्राम बाबा कटनी (म.प्र.)  
दूरभाष क्रमांक 07622-404427, ई मेल-romppcbkatni@rediffmail.com

क्रमांक/1333 /क्षेका. /प्रनिबो / 2025

कटनी, दिनांक 22/01/2025

प्रति,

आयुक्त,  
नगर पालिक निगम कटनी,  
जिला - कटनी (म.प्र.)

विषय:- मा. राष्ट्रीय हरित अधिकरण (CZ) भोपाल में प्रचलित प्रकरण क्रमांक 267 / 2024 (CZ) के संबंध में।

संदर्भ:- मा. राष्ट्रीय हरित अधिकरण (CZ) भोपाल द्वारा पारित आदेश दिनांक 23.12.2024।

उपरोक्त विषयांतर्गत मा. राष्ट्रीय हरित अधिकरण (CZ) भोपाल में प्रचलित प्रकरण क्रमांक 267 / 2024 (CZ) में पारित आदेश दिनांक 23.12.2024 अनुसार प्रकरण में जाँच रिपोर्ट प्रस्तुत करने हेतु संयुक्त समिति का गठन किया गया है एवं 06 सप्ताह में जाँच रिपोर्ट प्रस्तुत करने के निर्देश दिये हैं, प्रकरण में वर्णित स्थल मेसर्स एपेक्स हास्पिटल खसरा नंबर 1132 मदन मोहन चौबे वार्ड जिला कटनी को नगर पालिक निगम कटनी से हास्पिटल निर्माण करने हेतु प्रदान की गई एन.ओ.सी. एवं अप्रूव्ड मानचित्र के संबंध में जानकारी उपलब्ध कराने का अनुरोध है, जिससे रिपोर्ट 05.02.2025 से पूर्व मा.राष्ट्रीय हरित अधिकरण को भेजी जा सके।

o/c (सुधांशु तिवारी)  
क्षेत्रीय अधिकारी

क्रमांक/1334 /क्षेका. /प्रनिबो / 2025

कटनी, दिनांक 22/01/2025

प्रतिलिपि:- 1. मा. केलक्टर कटनी जिला कटनी की ओर कृपया सादर सूचनार्थ प्रेषित।  
2. एस.डी.एम. मुडवारा जिला कटनी की ओर सूचनार्थ प्रेषित।

o/c (सुधांशु तिवारी)  
क्षेत्रीय अधिकारी  
म०प्र०प्रदूषण नियंत्रण बोर्ड,  
कटनी (म.प्र.)

# कार्यालय नगरपालिक निगम, कटनी (म.प्र.)

पत्र क्रमांक 231.0/अनुज्ञा शाखा/2025  
प्रति,

कटनी दिनांक 03./02/2025

श्री सुधांशु तिवारी  
क्षेत्रीय अधिकारी  
क्षेत्रीय कार्यालय,  
म.प्र. प्रदूषण नियंत्रण बोर्ड  
एच.आई.जी.-4 हाऊसिंग बोर्ड कालोनी  
विश्राम बाबा वार्ड, कटनी

विषय :- माननीय राष्ट्रीय हरित अधिकरण(CZ) भोपाल में प्रचलित प्रकरण क्रमांक 267/2024(CZ)के संबंध में।

संदर्भ :- आपका पत्र क्रमांक/1333/क्षेका./प्रनियो/2025 कटनी, दिनांक 28.01.2025

000

उपरोक्त विषयान्तर्गत संदर्भित पत्र के संबंध में आपके द्वारा चाही गई जानकारी निम्नानुसार है :-

1. उक्त प्रकरण में एपेक्स हॉस्पिटल को अनुमति कार्यालय नगरपालिक निगम कटनी द्वारा जारी नहीं की गई है।
2. उक्त खसरा नं. 1132 मदनमोहन चौबे वार्ड में मेसर्स शिवा बिल्डकॉन श्री हीरानंद टहलरमानी एवं श्री विकास गुप्ता पता समदड़िया सिटी माधवनगर कटनी को कमर्शियल स्वीकृति पत्र क्रमांक KMC/0127/HDO/W-27/2017 दिनांक 05.08.2017 को अनुज्ञप्ति जारी की गई है।

अतः उपरोक्तानुसार चाही गई जानकारी पत्र के साथ संलग्न कर प्रेषित है।

संलग्न :-

01. स्वीकृत मानचित्र की प्रति।
02. कार्यालयीन पत्र क्रमांक 1084/भवन अनुज्ञा/2019 कटनी दिनांक 25.05.2019 की प्रति।
03. कार्यालयीन पत्र क्रमांक 302/अनुज्ञा शाखा/2022 कटनी दिनांक 22.12.2022 की प्रति।

(नीलेश दुबे)  
आयुक्त

नगरपालिक निगम, कटनी

पृ. पत्र क्रमांक ...../अनुज्ञा शाखा/2025

कटनी दिनांक ...../...../2025

प्रतिलिपि :-

01. कलेक्टर महो. जिला कटनी की ओर सादर सूचनार्थ।



आयुक्त  
नगरपालिक निगम, कटनी

# कार्यालय आयुक्त नगर पालिका निगम, कटनी

क्रमांक 0127/KMC/HDO/W27/2017

दिनांक 05 August, 2017

प्रति,

M/s Shiva Buildcon, By Partner:- 1.Shri Heeranand Tahalramani s/o Kishanchand Tahalramani, 2.Shri Vikas Gupta s/o Shri Gopalchari Gupta Sandariya city, Madhav Nagar, Hemu Kalani ward, Katni

विषय : मध्य प्रदेश भूमि विकास नियम 2012 नियम (27) के अधीन भवन निर्माण अनुज्ञा पत्र।  
संदर्भ :आपका आवेदन पत्र क्रमांक KMC/0122/HDO/W27/2017

आपके संदर्भित आवेदन के अनुक्रम में निम्न विवरण अनुसार भवन अनुज्ञा प्रमाण पत्र हेतु आवेदन प्रस्तुत किया गया था। शपथ पत्र अनुसार स्वयं के उपयोग हेतु प्रकोष्ठ विकस्य प्रतिबंधित।

- I. जौन क्रमांक/वार्ड क्रमांक –Head Department / Madan Mohan Chove ward-27
- II. कॉलोनी का नाम– Madan Mohan Chubey Ward
- III. भूखंड क्रमांक –Kh.No.1132/42 & 1132/43,P.H.No-43/45/2,N.B-493

#### IV. FAR Table-

Permissible FAR Factor	01.00	Total Permissible BuiltUp Area	613.93 व.मी.
Consumed FAR	00.82	Proposed BuiltUp Area	504.02 व.मी.
Special Cases FAR	00.00	Existing Built Up Area	00.00 व.मी.
Set Back Area	-	Proposed Ground Coverage	126.00 व.मी.
Existing Ground Coverage	-	Permissible Ground Coverage	-

#### V. Building Details-

S.No	Building Name	FSI (व.मी.)				Margins (Sq. mtrs.)			
		Commercial	Residential	Industrial	Special	Front	Rear	Side1	Side2
1	A (SHIVA)	504.02	00.00	00.00	00.00	04.50	18.00	02.50	00.00

#### VI. Floor FSI Details-

Building Name	S.No	Floor Name	Commercial (व.मी.)	Residential (व.मी.)	Industrial (व.मी.)	Special (व.मी.)	FSI Area (व.मी.)
A (SHIVA)	1	GROUND FLOOR	126.00	00.00	00.00	00.00	126.00
	2	FIRST FLOOR	126.00	00.00	00.00	00.00	126.00
	3	SECOND FLOOR	126.00	00.00	00.00	00.00	126.00
	4	THIRD FLOOR	126.00	00.00	00.00	00.00	126.00
	5	PARAPET WALL OUTLINE	00.00	00.00	00.00	00.00	00.00

#### VII. Paid Fee Details-

Memo No	Amount (₹)	Receipt No	Paid On	Payment Mode
BPMS/0161/14	50.00	RC/0152/14	22 November, 2014	Cash
BPMS/0526/17	421.00	RC/0469/17	29 June, 2017	Online
BPMS/0563/17	13,000.00	RC/0552/17	04 August, 2017	Online
BPMS/0564/17	54,300.00	RC/0553/17	28 July, 2017	Online
BPMS/0565/17	15,000.00	RC/0554/17	04 August, 2017	Online

18

भूमि विकास नियम 2012 नियम (27) निम्नलिखित शर्तों तथा उपबंधनों के तहत भवन निर्माण क्षेत्र की स्वीकृति प्रदान की जाती है।

1. उक्त स्वीकृति दिनांक 04 August, 2020 तक विधिमान रहेगी तथा निर्माण कार्य पूर्ण होने की सूचना, कार्य पूर्ण होने के 15 दिवस में आयुक्त महोदय को देना अनिवार्य होगी। मध्यप्रदेश नगर पालिका निगम अधिनियम की धारा 301 के अंतर्गत निर्माण कार्य पूर्ण होने के उपरांत उपयोग में लाने की अनुमति प्राप्त करने के उपरांत ही भवन उपयोग में लाया जावेगा।
2. उक्त अनुमति पत्र आवेदन के साथ भूस्वामी तथा वास्तुविद द्वारा प्रस्तुत शपथ पत्र, स्वामित्व दस्तावेजों के आधार पर दी गई है, इसे दी गई स्वीकृति का मुख्य आधार एवं अंग माना जावेगा। उक्त शपथ पत्र एवं दस्तावेजों की वैधानिकता की समस्त जवाबदारी आवेदक की स्वयं की होगी। विभाग इसके लिये जवाबदार नहीं होगा।
3. यह अनुज्ञप्ती संपत्ति के स्वामित्व का दस्तावेज नहीं है। तथा किसी स्वात्वाधिकारी के स्वतः को प्रभावित नहीं करेगी।
4. यह अनुज्ञा स्वीकृत संलग्न मानचित्र के साथ पढी जानी चाहिये तथा स्वीकृत मानचित्र की एक प्रतिलिपि मय अनुज्ञा के निर्माण स्थल पर अनिवार्य होगी।
5. भवन निर्माण का कार्य निगम के लाइसेंसि सुपरवाइजर, इंजीनियर तथा आर्किटेक्ट की देखरेख में ही स्वीकृति के अनुरूप करना अनिवार्य होगा। अन्य स्थिति में लिखित आवेदन पर ही यह माना जावेगा कि उक्त कार्य सुपरवाइजर, इंजीनियर तथा आर्किटेक्ट की देखरेख में नहीं हो रहा है तथा केवल भवन स्वामी ही समस्त वैध निर्माण के लिये उत्तरदायी होगा। म.प्र. भूमि विकास नियम 2012 के नियमों का पालन करने की जवाबदारी लाइसेंसि इंजीनियर एवं भवन निर्माता की होगी।
6. भूमि विकास नियम क्रमांक 24 के अनुसार यह आवश्यक होगा कि किसी भी प्रकार के संशोधन/आंतरिक परिवर्तन/परिवर्धन करने पर उसे पुनः निगम से स्वीकृति प्राप्त करना अनिवार्य होगा। तथा स्वीकृति की अवधि नियम 23 के अधीन होगी।
7. आवेदन पत्र में दर्शाये गये तथा मिथ्या कथन अथवा किसी सार्वजनिक तथ्य के दुर्व्यप्रेषण पर आधारित हो अथवा अनुज्ञा में अधिसूचित शर्तों का उल्लंघन किया गया हो अथवा अधिनियम अथवा उसके अधीन निर्मित नियमों के उपबंधों का प्रेक्षण नहीं किया गया हो तो मध्य प्रदेश भूमि विकास नियम धारा 25 के अधीन अनुज्ञा निलंबित अथवा प्रति संहित की जा सकेगी।
8. जल संरक्षण स्थापना का कार्य स्वयं के व्यय पर, भवन निर्माण पूर्ण होने के साथ पूर्ण करना होगा। तथा नगर निगम की वाटर हार्वेस्टिंग शाखा से सत्यापन कराते हुए इस आशय का प्रमाण-पत्र प्राप्त कर भवन अनुज्ञा शाखा में प्रस्तुत करने पर ही भवन पूर्णता प्रमाण-पत्र जारी किया जायेगा।
9. भवन निर्माण पूर्णतः भूकम्प रोधी तकनीक से नियम 84 में वर्णित आई.एस. कोड के अनुसार करना होगा।
10. निर्माण कार्य प्रारम्भ करने से पूर्व यदि किसी अन्य से अनुमति या अनापत्ति ली जाना आवश्यक हो वांछित अनुमति प्राप्त करने के उपरांत ही निर्माण करना होगा।
11. स्थल में पार्किंग की व्यवस्था मध्य प्रदेश भूमि विकास नियम 2012 के नियम 81 के परिशिष्ट क्रमांक 1, 2, 3, 4, 5, 6, 7, 8, एवं 9 (क) के अनुसार की जायेगी।
12. बहुआवासीय भवनों के निर्माण में जल, मल निकासी हेतु यह अनिवार्य होगा कि भवन निर्माता सेप्टिक टैंक का निर्माण कर केवल तरल जल, मल ही निगम की सक्षम स्वीकृत प्राप्त कर मुख्य ड्रेनेज लाइन से जोड़े तथा नगर निगम विधान की धारा 159 के अनुसार यह आवश्यक होगा कि भवन के मुख्य द्वार के बाहर पानी निकासी हेतु नगर निगम के निर्देशन में न्यूनतम 450 एमएम (एन.पी.टू) डायमीटर का आरसीसी पाईप डाला जाये। बहुआवासीय भवनों में कचरे हेतु तल मंजल पर एक निर्धारित स्थान तय कर कचरा उसी स्थान पर डालें, यह सुनिश्चित भवन निर्माता को करना होगा। तल पर होने की दशा

सका उपयोग केवल भूमि विकास नियम क्रमांक 73 के अनुरूप ही होगा।


निर्माण के दौरान स्ट्रक्चर के चारों तरफ कर्टेन/ओट लगाकर निर्माण किया जावे। कोई भी निर्माण सामग्री रोड/गली पर नहीं रखी जावे। निर्माण सामग्री से किसी भी प्रकार का प्रदूषण नहीं फैलावे।

1. मध्य प्रदेश भूमि विकास नियम 2012 के नियम 86 के अनुसार अग्निशमन की व्यवस्था करना होगी। अग्निशमन अनापत्ति आयुक्त सह संचालक नगरीय प्रशासन एवं विकास भोपाल से प्राप्त कर प्रस्तुत करना होगी। अग्निशमन व्यवस्था एवं अनापत्ति के पश्चात् ही अधिभोग प्रमाण पत्र जारी किए जावेंगे अधिभोग हेतु नियम 102 के नियम 42 (3) का पालन सुनिश्चित करना होगा।
2. उत्पन्न होने वाले अपशिष्ट (सालिड वेस्ट) के प्रबंध में मान. सर्वोच्च न्यायालय द्वारा दिए गए मय दिशा निर्देशों का पालन करना होगा तथा ठोस अपशिष्ट को तीन अलग-अलग कचरा पेटियों में इकट्ठा करने वाले डिस्पोजल की जवाबदारी आवेदक/भूस्वामी/कॉलोनाईजर/रहवासी की होगी।
3. स्वस्थ पर्यावरण की दृष्टि से खुले क्षेत्र में वृक्षारोपण करते हुए सार्वजनिक सुविधा जैसे जल-मल, विद्युत, ड्रेनेज आदि का विकास नगर निगम की देख रेख में स्वयं आवेदक को करना होगा।
7. भवन का निर्माण मध्य प्रदेश भूमि विकास नियम 2012 के नियम 26, 88, 89 के अर्न्तगत स्ट्रक्चर इंजीनियर की देख रेख में करना होगा।
8. शुल्कों के गणना की अंतर की स्थिति में अंतर की राशि आवेदक को जमा कराना आवश्यक होगा।
9. निर्माण कार्य प्रारंभ करने के पूर्व चौकीदार एवं श्रमिकों हेतु शौचालय का निर्माण करना अनिवार्य होगा।

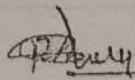
वक्त शर्तों का उल्लंघन, आवेदन में दिखाये गये तथ्यों के गलत पाये जाने, भूस्वामी बावत् विवाद या किसी विभाग से विसंगति आने पर यह अनुज्ञा स्वतः निरस्त मानी जावेगी।

न - स्वीकृत मानचित्र की प्रति

2000 फी. ति.



लोक सूचना अधिकारी  
शेनगर पालिक निगम कटनी



Name : Rakesh  
Sharma  
Designation :  
Assistant Engineer

नगर पालिका निगम कटनी



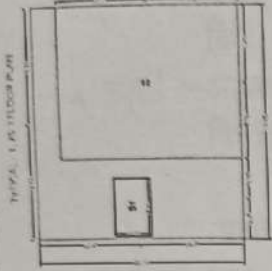
**PROJECT INFORMATION**  
 PROJECT NO. 10000000000000000000  
 CLIENT NAME 12345678901234567890  
 PROJECT NAME 12345678901234567890  
 SHEET NO. 10000000000000000000  
 DATE 10/10/2020

**CONTRACTOR INFORMATION**  
 CONTRACTOR NAME 12345678901234567890  
 CONTRACTOR ADDRESS 12345678901234567890  
 CONTRACTOR PHONE 12345678901234567890  
 CONTRACTOR EMAIL 12345678901234567890

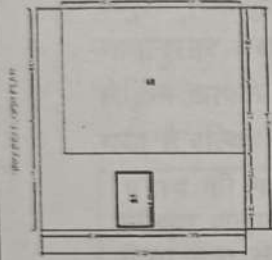
**BUILDER'S INFORMATION**  
 BUILDER NAME 12345678901234567890  
 BUILDER ADDRESS 12345678901234567890  
 BUILDER PHONE 12345678901234567890  
 BUILDER EMAIL 12345678901234567890

**SEAL OF APPROVAL**

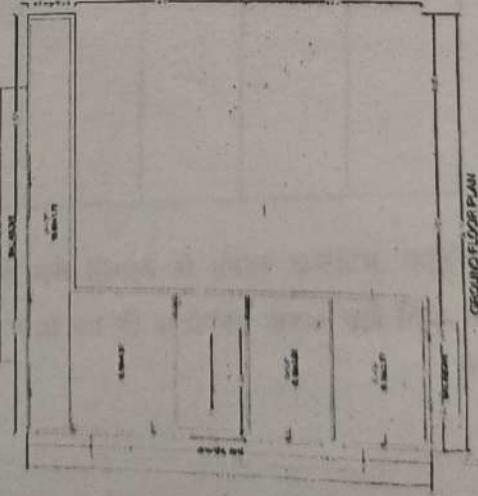
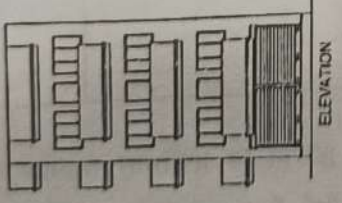
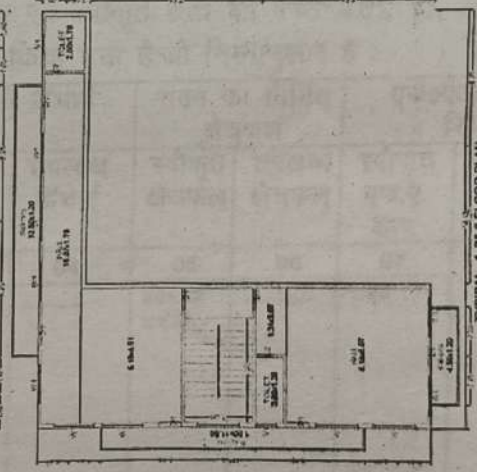
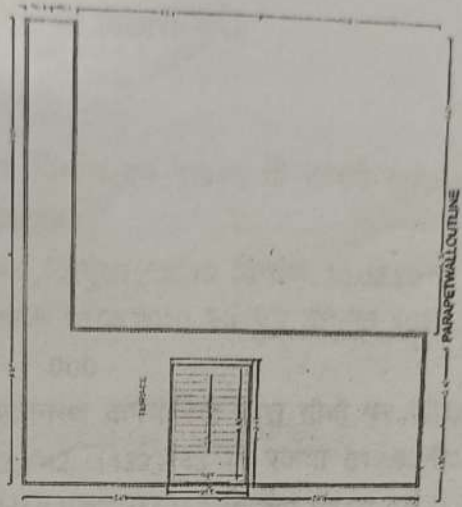
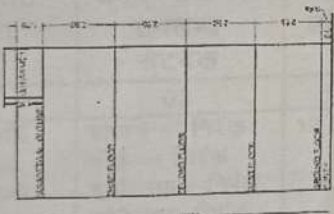
**BUILDING - A (SHIVA)**



Particulars	Area
Staircase	10.00
Door	1.00
Window	1.00
Total	12.00



Particulars	Area
Staircase	10.00
Door	1.00
Window	1.00
Total	12.00



**REVISIONS**

NO.	DESCRIPTION	DATE
1	ISSUED FOR PERMIT	10/10/2020
2	ISSUED FOR PERMIT	10/10/2020

**DESIGNER**  
 NAME: 12345678901234567890  
 ADDRESS: 12345678901234567890  
 PHONE: 12345678901234567890  
 EMAIL: 12345678901234567890

**CHECKER**  
 NAME: 12345678901234567890  
 ADDRESS: 12345678901234567890  
 PHONE: 12345678901234567890  
 EMAIL: 12345678901234567890

**DATE** 10/10/2020

**SHEET NO.** 10000000000000000000

This Drawing is prepared and issued as a 1/4" = 1'-0" scale. Based on Report provided to the Architectural Firm and the liability of the same shall be that of the Architectural Firm. The Government authorities need to verify the same with the relevant authorities.

# कार्यालय नगरपालिक निगम, कटनी

क्र. 1084/भवन अनुज्ञा/2019

प्रति,

मेसर्स शिवा बिल्डकॉन

पार्टनर - श्री हीरानन्द टहलरमानी एवं श्री विक्रम मुस्ता  
समदड़िया सिटी, माधवनगर कटनी

कटनी दिनांक 25/05/2019



विषय :-स्वीकृत मानचित्र के विरुद्ध किये गये निर्माण एवं भूखण्ड के सामने खुला पार्श्व पार्किंग क्षेत्र है पर किये गये भवन निर्माण को हटाने विषयक।

संदर्भ :-आपको पूर्व में प्रेषित पत्र क्रमांक 6460/अनुज्ञा/2019 दिनांक 18.02.2019, पत्र क्रमांक 120 दिनांक 08.04.2019, क्रमांक 836 दिनांक 13.05.2019 एवं पत्र क्रमांक 1025 दिनांक 22.05.2019

000

आपको सूचित किया जाता है कि अधीनस्थ कर्मचारियों द्वारा मौके पर जाँच करने कर पाया गया कि वार्ड 27 ग्राम बरगंवा के खसरा क्रमांक 1132/42, 1132/43 के रकवा 613.93मी0 में आपको भवन निर्माण अनुज्ञा (स्वीकृत प्रकरण क्रमांक 0127/KMC/HDO/W27/2017 दिनांक 05.08.2017) स्वीकृत मानचित्र एवं शर्त नामानुसार बेसमेन्ट भूतल/प्रथमतल/द्वितीय तल/तृतीय तल में व्यावसायिक प्रयोजन हेतु प्रदाय की गई थी, लेकिन आपके द्वारा स्थल पर स्वीकृत मानचित्र एवं स्वीकृत शर्तों की कंडिका 01, 17, 24 का पालन नहीं किया गया है, बल्कि उसके विपरीत भवन का निर्माण किया गया है, जो निम्नानुसार है :-

प्रदाय की गई स्वीकृत अनुसार दिया गया सेट वैक (खुला पार्श्व)	भौतिक सत्यापन के समय मौके पर उपलब्ध सेटवैक	भवन की ऊँचाई		भवन का निर्मित क्षेत्रफल		एफ0ए0आर0 की स्थिति		अन्य विवरण
		स्वीकृत ऊँचाई	उपलब्ध ऊँचाई	स्वीकृत क्षेत्रफल	उपलब्ध क्षेत्रफल	स्वीकृत एफ.ए. आर.	नियमानुसार अधिकतम एफ.ए.आर.	
01	02	03	04	05	06	07	08	09
सामने - 4.50मी. पीछे - 18.00मी. बायेंतरफ-2.50मी. दायेंतरफ-निरंक	सामने - निरंक पीछे - निरंक बायेंतरफ- निरंक दायेंतरफ-निरंक	12 मी0	.....	504.02 वर्गमी.	.....	1.00	.....	भूखण्ड के सम्मुख खुले पार्श्व में निर्माण किया गया है जिससे वाहन पार्किंग प्रभावित हुआ है जिससे हटाया जाना है।

उक्त स्वीकृत मानचित्र के विरुद्ध किये गये निर्माण से फायर फाइटिंग, पार्किंग एवं स्वीकृत एफ.ए.आर. प्रभावित हुआ है तथा आपको पूर्व में भेजे गये पत्रों का भी संतोषप्रद जवाब नहीं दिया गया है।

निरंतर अगले पृष्ठ पर

25.5.19

अतः आपको सूचित किया जाता है कि आपके द्वारा किये गये रवीकृत मानचित्र के विरुद्ध निर्माण एवं भूखण्ड के सम्मुख खुले पार्श्व में किये गये निर्माण को हटाने हेतु दिनांक 28.05.2019 की सुबह 11.00 बजे तिथि नियत की जाती है। उक्त तिथि के पूर्व आप उक्त निर्माण को हटाया जाना सुनिश्चित करें। अन्यथा निगम द्वारा म0प्र0 नगरपालिक निगम अधिनियम 1956 की धारा 307(2) में विहित प्रावधानों के तहत उक्त निर्माण को नियत तिथि में हटा दिया जावेगा, और उस पर होने वाले हर्जे खर्चे की वसूली आपसे की जावेगी।

25.5.19

(एच.के. त्रिपाठी)

प्राधिकृत अधिकारी  
& भवन अनुज्ञा

नगरपालिक निगम, कटनी

कटनी दिनांक 25.5.2019

पृ0 कमांक. 1084/भवन अनुज्ञा/2019  
प्रतिलिपि :-

01. कलेक्टर महो0, जिला कटनी की ओर सूचनार्थ प्रेषित।
02. पुलिस अधीक्षक महोदय जिला कटनी की ओर सूचनार्थ।
03. आयुक्त महोदय नगर पालिक निगम कटनी की ओर सूचनार्थ।
04. अनुविभागीय अधिकारी जिला कटनी की ओर भेजकर लेख किया जाता है कि नियत तिथि पर कार्यपालिक मजिस्ट्रेट नियुक्त करने का कष्ट करें।
05. तहसीलदार कटनी(नगर) की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
06. थाना प्रभारी, माधवनगर जिला कटनी की ओर लेख है कि नियत तिथि को पर्याप्त पुलिस बल उपलब्ध कराने हेतु।
07. श्री अनिल जायसवाल-उपयंत्री/श्री सुनील सिंह- उपयंत्री/श्री पवन श्रीवास्तव -उपयंत्री/श्री जे0पी0 सिंह बघेल-उपयंत्री/श्री संजय मिश्रा -उपयंत्री/श्री सुरेन्द्र मिश्रा - उपयंत्री /श्री अश्विनी पाण्डेय-उपयंत्री नगरपालिक निगम कटनी की ओर प्रेषित कर निर्देशित किया जाता है कि स्थल पर अपने अधीनस्थ अमले सहित उपस्थित रहकर अवैध निर्माण कार्य को हटाने हेतु नियत तिथि एवं समय पर उपस्थित होकर कार्यवाही सुनिश्चित करावें।
08. श्री अरविन्द प्यासी- वाहन प्रभारी/श्री तेजभान सिंह- हैड दरोगा (स्वास्थ्य विभाग) नगर निगम कटनी की ओर निर्देशित किया जाता है कि अवैध निर्माण को हटाने हेतु दो जे.सी.बी. मशीन एवं दो ट्रैक्टर ड्राली व 05 लेबर सहित नियत तिथि एवं समय पर उपस्थित रहकर कार्यवाही सुनिश्चित करावे।
09. श्री प्रदीप सिंह सोलंकी - अतिक्रमण प्रभारी/श्री महेन्द्र शर्मा-अतिक्रमण प्रभारी/श्री प्रशांत परौहा - अतिक्रमण प्रभारी/ नगर निगम कटनी की ओर लेख है कि नियत तिथि को अमले सहित उपस्थित रहकर कार्यवाही सुनिश्चित करावे।
10. श्री जे0पी0 सिंह बघेल -स्टोर प्रभारी नगरपालिक निगम कटनी की ओर उक्त अवैध निर्माण को हटाये जाने हेतु आवश्यक संसाधन रस्सी, गैती, फावड़ा, तसला सब्बल घन आदि उपलब्ध कराना सुनिश्चित करावे।



25.5.19

प्राधिकृत अधिकारी

& भवन अनुज्ञा

नगरपालिक निगम, कटनी (म.प्र.)

# कार्यालय नगरपालिक निगम, कटनी (म.प्र.)

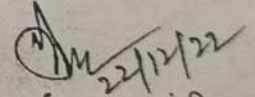
पत्र क्रमांक ३०२/अनुज्ञा शाखा/2022 कटनी दिनांक २२/12/2022

## आदेश

श्री हीरानंद टहलरमानी एवं श्री विकास गुप्ता मेसर्स शिवा बिल्डकॉन पार्टनर द्वारा नगरपालिक निगम कटनी क्षेत्रान्तर्गत समदड़िया सिटी माधवनगर कटनी वार्ड क्रमांक 27 में खसरा नं. 1132/42, 1132/43 के कुल रकबा 613.93 वर्गमी. भूखण्ड पर व्यवसायिक भवन निर्माण हेतु नगर तथा ग्राम निवेश कटनी से विकास अनुज्ञा एवं इस कार्यालय से प्रकरण क्रमांक 0127/KMC/HDO/W27/2017 दिनांक 05.08.2017 द्वारा भवन निर्माण अनुज्ञा प्राप्त कर भवन का निर्माण किया गया है। स्वीकृत मानचित्र में सामने 4.50 मी., पीछे 18 मी., एवं बायें तरफ 2.50मी. खुला स्थान स्वीकृत था, किन्तु भवन स्वामी द्वारा उक्त स्थल पर खुला स्थान सुरक्षित नहीं रखते हुए संपूर्ण भूखण्ड पर भवन का निर्माण किया गया है, जिससे पार्किंग, के साथ-साथ एफ.ए.आर. भी प्रभावित हुआ है। तत्संबंध में अनाधिकृत भवन निर्माण को रोकने एवं हटाने हेतु सूचना पत्र भी जारी किये गये हैं, किन्तु भवन स्वामी द्वारा अनाधिकृत निर्माण नहीं हटाया गया है। पार्किंग में किया गया संनिर्माण म.प्र. नगरपालिक निगम अधिनियम 1956 की धारा 308(क) के तहत प्रशमन योग्य भी नहीं है।

अतः स्वीकृत भवन निर्माण अनुज्ञा की शर्त क्रमांक 05, 11, 17, 23, का उल्लंघन करने पर म.प्र. भूमि विकास नियम 2012 के नियम 25 के तहत भवन अनुज्ञा क्रमांक 0127/KMC/HDO/W27/2017 दिनांक 05.08.2017 तत्काल प्रभाव से प्रतिसंहृत (Revoke) की जाती है। भवन स्वामी अनाधिकृत निर्माण को तत्काल हटाकर सूचित करें।

(आयुक्त महोदय द्वारा अनुमोदित)



कार्यपालन यंत्री,

नगरपालिक निगम, कटनी

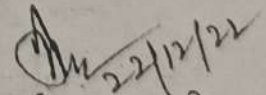
कटनी दिनांक २२/12/2022

पृ. पत्र क्रमांक ३०२/अनुज्ञा शाखा/2022

प्रतिलिपि :-

01. उपसंचालक नगर तथा ग्राम निवेश जिला कटनी की ओर सूचनार्थ।
02. हीरानंद टहलरमानी एवं श्री विकास गुप्ता मेसर्स शिवा बिल्डकॉन पार्टनर समदड़िया सिटी माधवनगर कटनी की ओर सूचनार्थ।





कार्यपालन यंत्री,

नगरपालिक निगम, कटनी



# Consent Order

M.P. Pollution Control Board - Katni  
HIG-4, Housing Board Colony  
Ginjari  
Katani  
Tele : 07622-404427

RED-SMALL	CTE-Fresh	CONSENT NO: ***	PCB ID: 161695
-----------	-----------	-----------------	----------------

Outward No:15048 22/05/2024  
NO: /MPPCB/KAT

Consent No:CTE-121822  
Dated: 21/05/2024

To,  
The Occupier,  
M/S.Apex Hospital (A Unit Of German Swift Pvt.Ltd.),  
Near Reliance Smart Point Madan Mohan Choubey Ward Bargawan,  
Tal : Katni Nagar, Dist : Katni (M.P.)  
Latitude : 23.8299 Longitude : 80.3877

**Subject:** Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 and under section 21 of the Air (Prevention & Control of Pollution) Act,1981.

**Ref:** Your Consent to Establish Application Receipt No. 1370530 Dt. 16/05/2024.

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish upto 15/05/2029 for setting up of an industrial plant/activities at Near Reliance Smart Point Madan Mohan Choubey Ward Bargawan,Tal : Katni Nagar, Dist : Katni (M.P.)Latitude : 23.8299 Longitude : 80.3877.

### SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Near Reliance Smart Point Madan Mohan Choubey Ward Bargawan,Tal : Katni Nagar, Dist : Katni (M.P.)  
Latitude : 23.8299 Longitude : 80.3877
- b. The capital investment in lakhs: Rs. 90.0
- c. Product & Production Capacity:

Product	Capacity
Hospital With Bed	50 Nos./Year (Fifty Numbers Per Year only)

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

### Special Conditions

1. PP shall obtained Valid CMHO Registration, NOC of Local Bodies and CBWTF Membership before commissioning of HCF .
2. . Hospital shall installed ETP/STP of adequate capacity before start of medical activities .

#### Enclosures:-

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions



(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # XVJM566T8I

Validity unknown

Digitally Signed by :  
PUSPENDRA SINGH,S.E.  
Date: 22/05/2024 04:29:02 PM

PUSHPENDRA SINGH  
Regional Officer



## Consent Order

M.P. Pollution Control Board - Katni  
HIG-4, Housing Board Colony  
Ginjari  
Katani  
Tele : 07622-404427

### **CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-**

1. The daily quantity of trade effluent of the unit shall not exceed 2.000 KL/day, and the daily quantity of sewage of the unit shall not exceed 1.500 KL/day

#### 2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>5</sub> Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>5</sub> Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
fecal coliform	Not exceed	1000 MPN/100 ml

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 5.000	WWG : 3.500	Water Source	Remark
1	Domestic Purpose	2.000	1.500	Borewell	
2	Medical Activities /Floor / Other Washing	3.000	2.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

#### 10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination

**Consent No:CTE-121822**



## Consent Order

M.P. Pollution Control Board - Katni  
HIG-4, Housing Board Colony  
Ginjari  
Katani  
Tele : 07622-404427

of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

### 11. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
  - (i) The date, exact place and time of sampling
  - (ii) The dates on which analysis were performed
  - (iii) Who performed the analysis?
  - (iv) The analytical techniques or methods used and
  - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

### 12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

### 13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

### 14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

### 15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

### 16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

### 17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

### Additional Water condition:- (if any) :-

1. Hospital shall installed ETP/STP of adequate capacity before start of medical activities .

Consent No:CTE-121822



**CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-**

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
  - a. Particulate Matter (less than 10 micron) - 100  $\mu\text{g}/\text{m}^3$  (PM10  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
  - b. Particulate Matter (less than 2.5 micron) - 60  $\mu\text{g}/\text{m}^3$  (PM2.5  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
  - c. Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
  - d. Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
  - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000  $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation preferably meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

**Additional Air condition:- (if any)**

1. Hospital shall obtained Valid CMHO Registration, NOC of Local Bodies and CBWTF Membership before commissioning of HCF.
2. Hospital shall collected , Stored & Disposed Hazardous waste generated from as per Rules .
3. Hospital shall be collected, Stored & Disposed Bio Medical waste through CBWTF as per BMW Rules .

**Consent No:CTE-121822**



## Consent Order

M.P. Pollution Control Board - Katni  
HIG-4, Housing Board Colony  
Ginjari  
Katani  
Tele : 07622-404427

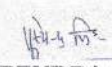
### **GENERAL CONDITIONS:**

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
  - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
  - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
  - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
  - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
  - e. To sample at reasonable times any discharge or pollutants.
3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

### **Additional condition:- (if any) :-**



(Organic Authentication on AADHAR from UIDAI Server)  
TPAV # XVJM566T8I

M.P.  of  
ard  
**PUSHPENDRA SINGH**  
Regional Officer

Consent No:CTE-121822



## M.P. Pollution Control Board - Katni

HIG-4, Housing Board Colony Ginjari  
Katani Tele : 07622-404427



### Consent Order

Red-Small

CCA-Fresh (A/W/B)  
Valid up to-03.11.2026

PCB ID: 161695

Outward No:15251,06/12/2024

Consent No:AWB-126431

To,-

**The Occupier,**  
**M/S.Apex Hospital (A Unit Of German Swift Pvt.Ltd.),**  
**Near Reliance Smart Point Madan Mohan Choubey Ward Bargawan,**  
**Tal : Katni Nagar, Dist : Katni (M.P.)**  
**Latitude : 23.8301 Longitude : 80.3878**

**Subject:** Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 and under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and Authorisation of BMW Rules 2016..

**Ref:** Your Consent to Operate Application Receipt No. 1399688 Dt. 04/11/2024

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 03/11/2026, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

#### **SUBJECT TO THE FOLLOWING CONDITIONS :-**

- Location:** Near Reliance Smart Point Madan Mohan Choubey Ward Bargawan, Tal : Katni Nagar, Dist : Katni(M.P.)  
Latitude : 23.8301 Longitude : 80.3878
- The capital investment in lakhs:** Rs. 90.0
- Product & Production Capacity:**

Activities	Capacity
Hospital With Bed	50 Nos,(Fifty Numbers Only)

*Note:- For any change in above industry shall obtain fresh consent from the board.*

The Validity of the consent is up to 03/11/2026 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

#### **Enclosures:-**

- \* Conditions under Water Act
- \* Conditions under Air Act
- \* General conditions



(Organic Authentication on AADHAR from UIDAI Server)

Signature Not Verified

Digitally Signed by :  
SUDHANSHU K. TIWARI, A.E.  
Date: 06/12/2024 12:12:59 PM

**SUDHANSHU TIWARI**  
Regional Officer

**CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-**

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 2.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 1.500 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD <sub>5</sub> Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 5.000	WWG : 3.500	Water Source	Remark
1	Domestic Purpose	2.000	1.500	Borewell	
2	Floor / Utensils / Other Washing	3.000	2.000	Borewell	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or

ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent.

The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

**Additional Water condition:-**

1. District hospital shall install ETP of adequate capacity for treatment of liquid waste and utilize it for plantation & other purposes within the premises to ensure the compliance of ZLD condition.
2. The HCF's has been setup without prior permission of the Board; hence this consent to operates shall not be treated as the certificate of site suitability. The consent to operate to this Hospital is granted to bring it in the periphery of water/air act with the various condition to control the pollution caused by the HCF's. if any complaint or the violation is received against the Hospital and found correct this consent shall stand cancelled automatically & the Hospital shall be closed.
3. This consent/authorization is not the measure of proof that HCF's owner has not violated the the environment laws in past and Board shall be free to take legal action the HCF's for the violations done by the HCF at any point of time.

**CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-**

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
  - a. Particulate Matter (less than 10 micron) - 100  $\mu\text{g}/\text{m}^3$  (PM10  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
  - b. Particulate Matter (less than 2.5 micron) - 60  $\mu\text{g}/\text{m}^3$  (PM2.5  $\mu\text{g}/\text{m}^3$  24 hrs. basis)
  - c. Sulphur Dioxide [SO<sub>2</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
  - d. Nitrogen Oxides [NO<sub>x</sub>] (24 hrs. Basis) - 80  $\mu\text{g}/\text{m}^3$
  - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000  $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation preferably within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

**Additional Air condition:-**

**FORM -III  
(See rule 10)  
AUTHORISATION**

**(Authorisation for operating a Facility For Generation, Collection, Reception, Treatment, --Storage, Transport and Disposal of Biomedical wastes)**

1. File number of authorisation and date of issue - COF- Dt. .
- 2.M/S.Apex Hospital (A Unit Of German Swift Pvt.Ltd.)Near Reliance Smart Point Madan Mohan Choubey Ward Bargawan, Tal : Katni Nagar, Dist : Katni(M.P.)is hereby granted an authorisation for;

Activity –  
Generation-  
Segregation-  
Collection-  
Storage –  
Packaging

**3.M/S.Apex Hospital (A Unit Of German Swift Pvt.Ltd.) Near Reliance Smart Point Madan Mohan Choubey Ward Bargawan, Tal : Katni Nagar, Dist : Katni(M.P.)**

is hereby authorized for handling of biomedical waste as per the capacity given below.

(i) Number of beds of HCF: 50

(ii) Quantity of Biomedical waste handled, treated or disposed: -

Type of Waste Category		Quantity permitted for Handling (Kg/Day)
Yellow	--	4.0
Red	--	5.0
White (Translucent)	--	4.0
Blue	--	4.5

This authorisation shall be in force for a period from 04/11/2024 to 03/11/2026.

**4.This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986. Terms & Conditions of Authorization:-**

1. The person authorized shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorize shall constitute a breach of his authorization.

**5.It is duty of the person authorized to take prior permission of the prescribe authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority. Biomedical Waste Authorization Conditions:**

1. The operator of facility shall submit a fresh application for renewal of authorization with requisite fees before 90 days of expiry of this authorization with compliance report of authorization conditions mentioned in original authorization letter and its subsequent renewal letters.
2. The amount of license and renewal fees for the authorization is payable (on-line) along with Form-II at the time of renewal.
3. The Subsequent renewal for further period depends upon the fulfillment of conditions of authorization.

6.. An applicant of HCF / Institution shall ensure compliances of various arrangements for proper Bio-Medical Waste Management with immediate effect as specified below :-

- (a) Category wise segregation of Bio-Medical Waste as specified in Schedule-I of the rule.
- (b) Provision of colour coded bins (for storage of BMW) as specified in Schedule-I.
- (c) Provisions of Waste sharp destruction treatment/disposal arrangements

7. B.M.W. generation units or Hospital should take all steps to ensure that such waste is handled without any adverse effect to human health and the environment. In case the institution is disposing off the Bio-Medical Waste through a 'common facility', it will be responsibility of the institution to ensure its disposal as per provisions of BMW Rules.
8. B.M.W. shall be treated and disposed off in accordance with Schedule-I and with the standards prescribed in Schedule-II. For disposing of categorized BMW through deep burial and/or secured landfill, prior approval of the Board shall be obtained for such area of land.
9. B.M.W. shall not be mixed with other waste. B.M.W. shall be segregated into containers, bags at the point of generation in accordance with Schedule-I prior to its storage, transportation, treatment and disposal. The containers shall be labeled accordance to Schedule-IV.
10. If a container is transported from the premises where B.M.W. is generated to any waste treatment facility outside the premises the container shall, apart from the label prescribed in Schedule-IV, also carry information prescribed in ScheduleIV. Transportation of B.M.W. shall also follow the rules made under Motor Vehicles Act, 1988.
11. The authorization person shall ensure that the treated effluent shall confirm to the standards prescribed in Schedule-II of rules.. The authorized person shall submit waste water monitoring report to the prescribed authority twice in a year. The occupier of the facility shall fully utilize the treated effluent within their premises for plantation purposes.
12. The occupier of facility shall make proper arrangement for safe disposal of sludge from Effluent Treatment Plant (ETP) after due disinfection.
13. No untreated B.M.W. shall be kept stored beyond a period of 48 hours. Provided that, if for any reason it becomes necessary to store the waste beyond such period, an authorized person must take permission of prescribed authority and take measure to ensure that the waste does not adversely affect to the environment.

14. Mercury waste shall not be mixed with BMW, shall be collected, segregated & stored into separate containers and it shall be disposed off in accordance with provisions of the Hazardous and Other Waste (Management, and Transboundary Movement) Rules, 2016.
15. Establish a barcode system for bags or container containing BMW to sent out of the premises handed over to CBWTF.
16. Every occupier/operator shall submit an annual report to the prescribed authority in Form – IV by 30th June every year.
17. When any accident occurs at any institution or any other site where Bio-Medical waste is handled or during transportation of such waste, an authorized person shall report the accident information to prescribed authority.
18. Every authorized person shall maintain record related to the generation, collection, reception, storage, transportation, treatment, disposal and/or any form of handling of BMW in accordance with these rules. All record shall be subject to inspection and verification by the prescribed authority at any time.
19. The authorized person of facility make above arrangements/improvement in facility as per given time frame failing which prosecution and punishment will be followed as per the provisions of Environmental (Protection) Act, 1986.
20. The prescribed authority may after giving reasonable opportunity of hearing refuse to grant authorization and reserve all the rights to amend/cancel/revoke the condition of this authorization in part or whole as and when deemed necessary.
21. The occupier of the hospital shall ensure to abide by the duties entrusted on the occupier as per Rule 4 of the BMWM Rules, 2016. The occupier shall have to abide by the provisions of rule 8 regarding Segregation, Packaging, Transportation and Storage of BMW and ensure the onsite as well as offsite treatment and disposal through CBMWTF as prescribed in Rule 7, annual reporting as per Rule 13, maintenance of records as per rule 14 and accident reporting as per rule 15.
22. The occupier of the hospital shall be liable for all the damages caused to the environment or the public due to improper handling of the bio medical waste and shall be liable for action under section 5 and 15 of the Environment (Protection) Act, 1986 as provide in rule 15 of the BMWM Rules, 2016.

**GENERAL CONDITIONS:**

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

**Non Hazardous Solid wastes:-**

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
  - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
  - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
  - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
  - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
  - e. To sample at reasonable times any discharge or pollutants.
3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
10. Industry shall obtain membership of Emergency Response Center of the Board if needed.
11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

**Additional condition:-**

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of  
M.P. Pollution Control Board



(Organic Authentication on AADHAR from UIDAI Server)

SUDHANSHU TIWARI  
Regional Officer